15.33 hrs.

SPECIFIC RELIEF (AMENDMENT) BILL* (AMENDMENT OF SECTION 14).

SHRI VIRDHI CHANDER JAIN (Barmer) : I beg to move for leave to introduce a Bill further to amend the Specific Relief Act, 1963.

MR. CHAIRMAN : The question is :

> "That leave be granted to introduce a Bill further to amend the Specific Relief Act, 1963."

The motion was adopted.

SHRI VIRDHI CHANDER JAIN: I introduce the Bill.

15.34 hrs.

SALARY, ALLOWANCE AND PENSION OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL* (AMENDMENT OF SECTION 3 ETC.)

SHRI GEORGE JOSEPH MUNDACKAL (Muvattupuzha) ; I beg to move for leave to introduce a Bill further to amend the Salary, Allowances and Pension of Members of Parliament Act, 1954.

Mr. CHAIRMAN : The question is :

> "That leave be granted to introduce a Bill further to amend the Salary, Allowances and Pension of Members of Parliament Act, 1954."

The motion was adopted.

SHRI GEORGE JOSEPH MUNDACKAL : I introduce** the Bill.

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 21-8-1981.

**Introduced with the recommendation of the President.

15.35 hrs.

PROVIDING OF EMPLOYMENT, PAYMENT OF UNEMPLOYMENT ALLOWANCE AND UNEMPLOYMENT INSURANCE SCHEME BILL BY (SHRI B V. DESAI).

MR. CHAIRMAN : The House will now take up further consideration of the Providing of Employment, Payment of Unemployment Allowance and Unemployment Insurance Scheme Bill.

Shri Hannan Mollah will continue this speech. He has already taken ten minutes. He can take another minute or two.

SHRI HANNAN MOLLAH (Uluberia) : Mr. Chairman, as I said the other day, the unemployment problem is related to our social system I agree with Shri Desai that atleast this minimum relief should be given to the unemployment youth of our country. We know very well that this will not solve the problem. I have already mentioned how it can be solved. It is related to the land problem of our country. Since a major portion of the unemployed are in the rural areas, this problem is related to radical land reforms.

And if that is done properly, as it will not be done due to the lack of political will of the ruling class during the last 33 years, and if the radical land reforms are brought about, then rural unemployment problem can be solved. The unemployed people will get their jobs and if they are provided land in the rural areas, a large number of rural unemployed will be engaged there. Then the flow of people from the rural areas to the cities for jobs can be arrested. Also the confiscation of foreign capital and monopoly capital is also necessary. If the policy of the Government changes, then this new system can be introduced. Then only new industries may come. The problem of market can be solved.

SHRI XAVIER ARAKAL (Ernakulam) : Agriculture is a State subject and in West Bengal I would like to know what are the steps taken since you have said that it should be implemented to reduce unemployment because in West Bengal also the unemployment problem is very acute.

SHRI HANNAN MOLLAH : My hon. friend raised the issue, but I think he should know that the West Bengal Government is not following a line which is not part and parcel of the capitalist system of our country, Our country is a capitalist country and our Constitution, our economic system and everything is capitalist and in the capitalist system they will not be able to implement the policy to confiscate the monopoly capital and confiscate the multinationals' assets.

SHRI XAVIER ARAKAL : You know what is the situation in Poland and Russia ?

SHRI HANNAN MOLLAH : I have earlier told about the programmes. You know, I am speaking for total elimination of unemployment. In my earlier speech I have told how the West Bengal Government is trying to implement the programme in this way. They at least recognised that it is the responsibility of the State. So, they are paying the unemployment relief as they think that it is their responsibility, but they are not able to completely eliminate unemployment as it is the capitalist system that is prevailing in our country.

Also the food-for-work programme is there. That can ease the burden of the rural unemployed. That is also stopped by this Central Government.

In conclusion, I may say that if we neglect this problem we will not be spared. The highest forum of this country will not also be spared. The unemployed youth of our country are organising movements throughout the country and they are trying to put forth their demands and now, when we are discussing here, throughout the country the youth and students of our country are collecting signatures on these demands and they are planning to collect 2 crores of signatures within this month and thousands of youths and students will march to Parliament on 15th September to raise their demands and they will start this movement..

MR. CHAIRMAN : So, what do you want?

SHRI HANNAN MOLLAH : All the democratic students organisations of our country are collecting signatures. They will hold demonstrations before Parliament, they will raise the issue before the highest forum of the nation. If the Government does not accept the demands of the youth of our country, the students and the youth of our country will go further and follow the course which ultimately can eliminate the capitalist system and eliminate the monopoly capital and the multinational system and can implement the radical land reforms so that the rural unemployment will be eliminated.

With these words, I conclude.

SHRI KUSUMA KRISHNA MURTHY (Amalapuram) : The Bill introduced by Shri B.V. Desai has commendable objectives. My hon. colleague just now stated about the magnitude of the problem. He has said that there are about 2 crores of unemployed persons now in our country. This Bill has emphasised only on 'those who have been registered in the employment exchanges'. When you take that line' persons registered in the employment exchanges', it does not speak the whole truth. Employment exchanges generally are situated at district headquarters and other important places to where the people of adjacent areas

are expected to go or should care to go to get their names registered. Therefore, when you judge the magnitude of the problem from the point of Employment Exchanges, it will not speak the whole truth. Anyway, the object for which this Bill has been brought is commendable. I fully support it. But the only fact is that it has been brought as a Private Members Bill. I would have appreciated if the Government had brought a regular legislation on this important issue of unemployment.

Then, we were fighting for SWARAJ. Lokmanya Bal Ganga Dhar Tilak said, "Swaraj is my birth right and I have it". Now the youth of the country are saying 'right to employment is their birth right in a free nation' and they are justified. The object of swaraj has not been fully realised. Various efforts have been made. So many policies have been implemented. Programmes have been initiated. Promises have been made. Still we have not touched even the fringe of the problem. This has got to be realised.

This Bill wanted to give legal sanction to the Articles which have been enunciated in our Constitutions namely, Articles 41 and 45. These Articles come under the Directive Principles of State Policy. As we all know the Directive Principles give direction to the nation as to how we should proceed towards the objectives of our nation. Directive Principles fundamentally differ from Fundamental Rights which are enforceable. Here this Bill seeks to give legal sanction to Article 41 and 45. By merely converting those Articles into Fundamental Rights, it does not solve the problem. If it were so, the Government would bring legislation to-morrow and convert them into Fundamental Rights. The Government has to take into consideration the magnitude of the problem facing the country. It should clearly lay down clear policies and programmes through our Plans. These must not only be enunciated but must be strictly implemented.

In a Welfare State the objects are not achieved abruptly or overnight. The Directive Principles/our Constitution have been in a way derived from Fabian Socialism existing in England. The motto of the Fabian Socialism is very clear. It has been stated, 'When I strike, I strike hard.' It implies we go steadily and surely. When we analyse our problem it is quite interesting to know whether we are steadily proceeding or even proceeding at all. And if going, towards what objectives? This problem of unemployment is the biggest and the greatest in our country. It is mounting day by day. As my friend has stated we can never over-simplify it. Therefore, this programme must be implemented definitely whether you take it in a gradual or in a phased manner. Then only this problem can be tackled. As a student of Economics when I was going through the Report on Full Employment submitted by Lord William Beveridge in 1944 in England about which I do not want to go into the details, I would like to tell clearly the implications of that report. He has said, "This problem can be tackled only when you make a systematic efforts, a steady effort towards full employment should be gradually made but it should be made definitely and surely.

Therefore, when you take this problem from all angles, we have to make all possible efforts and then only we will be able to solve this problem.

Here, it has been said about unemployment insurance. In Western countries and other developed countries, the programme has been implemented after they have achieved full employment or near full employment conditions. So, this can be taken from that angle, not as an abrupt policy. A nation has to make realistic finance allocations apart

from the land which is unirrigated and which can be brought under the plough under a systematic programme which is also closely related to this programme and to make improvement in the living conditions of human beings of this great nation who are disabled, who are sick who are old, mainly those who have nonetheless a right to live honourably and in a dignified way in this great country.

Actually, the problem can be tackled when you make our industrial policy and our economic policy oriented towards achieving this objective of full employment. If you make here and there some allocations stating that during a certain stipulated period we will be able to solve the problem, it will never be solved. This problem must be taken in its real perspective. There is not only unemployment but there is also under-employment and partial employment. For instance, millions of agricultural labourers in the rural areas have employment only for three months in a year and for the rest of the nine months, they remain unemployed. This must also be taken into consideration when you are trying to achieve the right to work. This problem of under-employment, the problem of partial employment, must also be taken up along with solving the unemployment problem. Then only, this will become a full-fledged programme of eradicating unemployment in the country.

Besides this, this unemployment problem, though it looks like an economic problem, tends to be a social problem. We have been seeing from our experience that persons without proper means to live, even after they have attained a particular stage in academic field and in the technical field also, they tend to be ruthless. It has been clearly seen that when the people are hungry, improverished, poor, jobless, they become ruthless finally. Why? It is because they have nothing to fall back and they resort to all kinds of things, criticising the Government, organising rallies and creating all sort of hurdles to the very progress of the nation. Therefore, this problem must be taken in its real perspective on a separate footing instead of clubbing it with our various policies. Then only we will be able to solve the problem in a systematic and gradual manner.

श्री मनीराम बागड़ी (हिसार) : सभापति जी, इस देश में बेकारी बिलकुल राक्षसी रूप धारण कर चुकी है और गरीबी बिलकुल पाताल में पहुंच चुकी है। जो कम से कम आमदनी के लोग है, जो बिलो-पावर्टी, गरीबी की सतह के नीचे है उन की आमदनी डेढ़ से दो रुपये रोज़ है, लेकिन जो आकाश को छूने वाले पांच-दस हज़ार घराने है उन की आमदनी 1 हज़ार से तीन हज़ार रुपये रोज़ की है। 40 से 45 करोड़ लोग गरीबी की सतह से नीचे डेढ़ से दो रुपये रोज़ कमाते है। कुछ ऐसे साधु-संत है, राजनीतिक साधु-संत हैं, जिन को एक पैसे की आमदनी नही है, बेकारी उनके अन्दर बढ़ती जा रही है।

अब इस बेकारी को मिटाना है और जब तक बेकारी न मिटे, बेकारी का भत्ता देना बड़ा जरूरी है। जो बेकार लोग है, उन को काम चाहिए और उन को काम देना भी जरूरी है। अब आप यह देखिये कि यहां पर एशियन गेम्स पर 600, 700 करोड़ रुपये का खर्च है यानी यह 6 अरब रुपया हो गया। इस 6 अरब रुपये को अगर एक करोड़ आदमियों में बांटा जाए, तो कम से कम एक साल का भत्ता तो उन एक करोड़ बेकार लोगों को दिया जा सकता है। झूठी शान दिखाने के लिए इतना रुपया खर्च किया जा रहा है। एक तरफ़ तो हमारा मुल्क भूखा है और दूसरी तरफ़ इतना रुपया खर्च किया जाता है

और 600 करोड़ रुपये तो इस वक्त कहा जा रहा है यह आगे चल कर एक हजार करोड़ रुपये हो जाएगा। झूठी शान दिखाने के लिए आप इतना रुपया खर्च कर रहे हैं जबकि हिन्दुस्तान में गरीबी, बेकारी भयंकर रूप धारण कर चुकी है और वह कभी भी इस देश को खा सकती है। आज उन लोगों के पास एक पैसा भी नहीं है। मेरा कहना यह है कि आप बेकारों की फौज मत बढ़ाइए। मेरा सुझाव यह है कि इस देश में जो बंजर जमीन पड़ी हैं, उसर, ऊखड़, झाखड़ और लोनी जमीन पड़ी है, उस के ऊपर आप एक खेतिहर पल्टन बनाइए और उस को उस में लगाइए। इस के अलावा मैं यह कहना चाहता हूं कि जो अनपढ़ लोग है, उन को साक्षर बनाने के लिए आप पढ़े-लिखे लोगों की फौज बनाइए और उस को उस काम में लगाइए। आप उन को बहुत ज्यादा तन्ख्वाह मत दीजिए।...(व्यवधान)....

श्रीमती कैलाशपति (मोहन लाल गंज) : बागड़ी जी, आप अपनी तनख्वाह में से कुछ दे दीजिए, जिससे यह बेकारी कुछ तो दूर हो ?

श्री मनीराम बागड़ी : मेरी तनख्वाह सब आपकी नजर है। जब चाहो दस्तखत करवा कर ले लीजिए। आप खामख्वाह यहां क्यों कहती हैं, जब जरूरत हो, ले लीजिए। यह भी कोई बात है। घर की बात है, बाहर क्यों कहती हैं।

खैर, मैं आपकी खिदमत में यह अर्ज कर रहा था कि यह जो बेकारों की फौज है, इसको आप मत बढ़ाइये। आज हिन्दुस्तान की कुल आबादी का 20 फीसदी हिस्सा ऐसा है, जिसकी आमदनी 80 फीसदी जो लोग हैं, उनकी आमदनी के बराबर हैं। इस तरह से आप खर्च और आमदनी पर रोक लगाइये। इससे कम से कम 20 हजार करोड़ रुपये की बचत हो सकती है। अगर ऊपर की आमदनी पर रोक लग जाए और डेढ़ हजार और 2 हजार से ज्यादा आमदनी पर रोक लगे, तो काफी रुपया बच सकता है और उससे आप एक खेतिहर पल्टन बनाएं और उसको आप भत्ता देकर के इस देश की जमीन को साकार बना सकते हैं। इस देश में नहर, नदी, नाले और छोटी सिंचाई के धन्धे चला सकते है।

श्री राम प्यारे पनिका (रोबर्टसगंज) : खर्च पर कैसे रोक लगे, यह बताइए, यह बहुत जरूरी है।

श्री मनीराम बागड़ी : जैसे यहां पर बड़े-बड़े घरानों के बड़े-बड़े फार्म हैं 8-8 और 10-10 एकड़ के फार्म है, जिन को कन्ट्री हाऊस कहते हैं उस में 'हाऊस' काट दो और 'कन्ट्री' बने रहते दो, इनकी तरफ आपको देखना होगा। टाटा के, बाटा के, बिड़ला के, इन्दिरा जी के और ओबेराय के यहां पर जो बड़े-बड़े फार्म हैं, 8-8 एकड़ के फार्म हैं, उनको छोटा कर दो। आप गांवों की जमीन ले सकते हो लेकिन इन को नहीं लेते हो। इनको अगर ले लिया जाए, तो अरबों रुपया आप को मिल सकता है।

श्री राम प्यारे पनिका : ओबेराय को एम० पी० बनाने वाली पार्टी के साथ आप रहे हैं। आप कैसे यह कह सकते हैं। उस पार्टी के साथ आप रहे हैं, जिसने उनको एम० पी० बनाया है।

श्री मनीराम बागड़ी : फर्ज करो, मेरा बाप बुरा काम करता था, तो क्या तुम्हारी मां भी बुरा काम करेगी। आप यह कहोगे कि तुम्हारा बाप बुरा काम करता था, इस लिए मेरी मां बुरा काम करेगी। अगर हम

गन्दे थे, अगर हमारी पार्टी खराब है, तो तुम्हारी पार्टी अच्छा काम नहीं करेगी। इसका मतलब यह है कि तुम अच्छा काम नहीं करोगे। (व्यवधान) यह सवाल नहीं है।

SHRI RAM SINGH YADAV : He is a very senior Member of Parliament. The words uttered by him are unparliamentary. They should be expunged from the proceedings.

श्री मनीराम बागड़ी : वाह, वाह, एक्सपन्ज कर दो। क्यों ? मैंने कौन सी बुरी बात कही है।

MR. CHAIRMAN : What words?

श्री मनीराम बागड़ी : इसमें क्या अपशब्द है।

सभापति महोदय : मैं इसे देख लूंगा, समझ लूंगा और समझ लेने के बाद अगर कोई चीज एक्सपंज करने लायक होगी तो उसे एक्सपंज कर दूंगा।

श्री मनीराम बागड़ी : मैं अर्ज कर रहा था कि यह कोई दलील नहीं है कि यदि जनता पार्टी के रिजीम में अगर अच्छा काम नहीं हुआ है तो कांग्रेस पार्टी के रिजीम में भी अच्छा काम न हो। अगर जनता पार्टी के रिजीम में बुरे काम हुए हों तो क्या कांग्रेस पार्टी के रिजीम में भी बुरे काम होने चाहिएं ? क्या बुरे कामों को बुरे कह कर भुलाया नहीं जा सकता है ?

इस देश में जितने भी बड़े-बड़े लोग हुए हैं, समाज के सुधारक हुए हैं उनके जमाने में भी बहुत से सुधार के काम हुए। राम, कृष्ण और गांधी के जमाने में अगर कोई सुधार के कार्य नहीं हो सके तो क्या अब उन सुधार के कामों को करने की जरूरत नहीं हैं ? ऐसी छोटी-छोटी चीजें पनपती हैं और इन्हीं से ही क्रांति बढ़ती है और क्रांति की कड़ी से कड़ी जुड़ती है।

अब समय बहुत हो चुका है। अब यह देश इसी हालत में बहुत ज्यादा समय तक नहीं चल सकता है। सवाल किसी के नाम का नहीं है। मुझे इन्दिरा जी के नाम से नफरत नहीं है और किसी के नाम से प्यार भी नहीं है। न मुझे किसी से कोई एतराज है। लेकिन देश का सवाल है। इन हालतों में जब देश में बेकारी बढ़ रही हो तो देश में परिस्थितियों को बदलना होगा। जो इन परिस्थितियों को बदलेगा, वही समाज का सेवक है।

SH. BAPUSAHEB PARULEKAR (Ratnagiri): Mr. Chairman, Sir. I welcome this Bill, and I congratulate my esteemed colleague, Shri B. V. Desai, for having focussed the attention of the Government on this important issue. This issue is not the issue of any one party. I would request all my hon. colleagues to consider this problem as a serious problem facing every one. This is a problem of human beings. We need all comforts. So also the unfortunate unemployed need all comforts. We have to find out ways and means and solutions how best we can achieve this objective.

This is not an issue which we are discussing for the first time. In different forms we had the opportunity to discuss this issue. I believe, some months back, when I had moved the Bill that the right to work should be included as a Fundamental Right in the Constitution, we had the opportunity to discuss this particular issue.

In our country, as Mr. Mani Ram Bagri said, we have two different societies. One of my friends just

now said that he was interested in knowing what are the ways by which this particular problem can be solved. The hon. Member who spoke before me from that side said that Shri Lokamanya Gangadhar Tilak had said, 'Swaraj is my birthright'. Our educated unemployed are saying that to get work is their birthright, and that is true. I am not blaming any body for the present situation We are all to be blamed. We all put together could not solve this particular problem. What is the position of these two societies to which I referred ?

I had the opportunity to move round the country as member of a Select Committee. Some of my colleagues are sitting here. I very well appreciate our hosts who kept us in a very comfortable position at the cost of the exchequer. You may be knowing or may not be knowing. We were placed in a hotel where the lodging charges were Rs. 650/- a, day; there fried *papad* cost Rs. 5, aerated water costs Rs. 7.50 per bottle.... ...

AN HON. MEMBER : Why did you not refuse ?

SHRI BAPUSAHEB PARULEKAR : I am not criticising. Please listen to me. There, lunch costs Rs. 140/-. It was only last month that we had been there. Outside we could see and meet many of these able-bodied educated unemployed. We could have refused. I agree with my hon. friend. It is not a criticism ; I am not criticising. I very well appreciate our hosts. But the point I am making is this. There are ways and means where we can curtail our expenses.

I am going to highlight that particular issue which I did sometime back when I was speaking on a similar subject and I expect that the Government should reply on that particular issue. But unfortunately at that time the hon. Minister did not reply to the points raised and I expect that the Government should tell us as to what... (*Interruptions*) Hon. Minister, I never said that you are not here. I only said that now the Government should reply on the point which I am going to make and the suggestions I am going to give.

In this Bill the important clauses are 4 and 6. It speaks that every unemployed person if he is under-Matric should get Rs. 100 and if he is Matric he should get Rs. 200 per month. An effort has been made to link this payment with the insurance scheme, probably, to get out of the hiceties of the constitutional provisions and in order to meet the point of expenses. But any way if we take into consideration the number of unemployed which is round about 1.5 to 2 crores and if we take Rs. 100 per head, it would be Rs. 2400 crores a year. The Financial Memorandum mentions that no recurring expenditure is likely to be involved from the Consolidated Fund of India in view of the provisions of clause 6 of the Bill and the initial expenditure would be Rs. 100 crores, because Mr. Desai is expecting that these persons would be contributing to the insurance fund and thereby something would come to the coffers of the State. The data is not available Unless and until we have the details, we will not be in a position to solve this particular problem.

Apart from this particular point, I respectfully submit to the hon. Members that even with this Rs. 2400 crores, if we very carefully consider....

SHRI B. V. DESAI (Raichur) : It may not be Rs. 2400 crores. One crore at the rate of Rs. 100...

SHRI BAPUSAHEB PARULEKAR: What I said was that 2 crores unemployed are there. And at the rate of

Rs. 100 per month it comes to Rs. 2400 crores. I am speaking about the figures that are given here.

The point is whether the Government of India and the State Governments can contribute Rs. 2400 crores. I respectfully submit that they cannot contribute Rs. 2400 crores in spite of the insurance scheme. It is in this context that I want to make a few suggestions.

Under the different heads of the Government I find there is a heavy wasteful expenditure. The public expenditure has been allowed to grow to a point where I believe it has become a Frankenstein for our country. Let us take the budgetary expenditure. I tried to get some figures from the library and I was surprised to find that in the year 1963-64 the Budgetary expenditure was Rs. 4284 crores while in the year 1978-79 it has gone upto Rs. 27,616 crores. That is a 540% increase and it comes to an annual increase of 36%. Can we not check this ? No other sector of Indian economy can boast a growth rate like this. But if you take into consideration the growth of national income and the volume of employment, we do not find a growth of even 5% of this growith of budgetary expenditure. This is item 1. I would request the hon. Minister to consider seriously as to what steps we can take to reduce this budgetary expenditure.

The second point to which I would like to invite the attention of the Government through the Minister is about the non-developmental expenditure. The figure is very disturbing. In the year 1969-70, the non-developmental expenditure was Rs. 1,735 crores while in 1978-79, it had gone up to Rs. 9,864 crores. Leave aside this, speaking about the expenditure by the Government, I request the hon. Minister to seriously consider this. I want to bring to the notice of the Government and the Prime Minister whether we can or we cannot take any steps to reduce the expenses of the Government. You will please take into consideration the figures which I am giving now. The official figure, combined with revenue and capital expenditure, of the Centre, the States and the Union Territories has sky-rocketed from Rs. 914 crores after we attained the Independence to Rs. 26,771 crores in the year 1978-79. Now the expenditure is bound to increase. But look at the proportion of its increase. The total expenditure of the Central Government, if you take it into consideration, in fifties was Rs. 520 crores but a year or two years back rather it was Rs. 17,808 crores. If we take into consideration the total government expenditure and the percentage of national income, the national income has grown only by 5.88% while the expenses have grown by 19.78 per cent. That is the growth and that includes Rs. 75 lakhs which we spent on the global tour of all our hon. Members in seeing the progress of Hindi. To see progress of Hindi also necessary. But, what is the priority that is to be given ! Rs. 75 lakhs on the global tour is to find out the progress of Hindi or to make provision for the unemployed youth ? That is the question which I would like to ask of the Government.

If we take into consideration the administrarive expenditure, it has grown from Rs. 34 crores to Rs. 771 crores. The Government at the Centre is, however, sanguine that the phenomenal rise in Government expenditure is not confined to our country but that is so throughout the world. Can it be answered like that ? Can we gulp that very easily ? I respectfully submit that my answer would be 'No'.

SHRI BAPUSAHEB PARULEKAR Then, about the tax evasion, the Finance Minister has gone on record to say that the revenue from income-tax that was evaded in the last two years is 33% per year. So, if we can recover the revenue from income-tax, this question can be solved. This is 33% within the Central revenue for income-tax. Why don't you do it? There are reasons for it. We gave the windfall to the tax evaders? I would invite your attention to the news item in the *Hindustan Times* dated 12th July 1980 where it is mentioned that the Government of India had decided not to recover Rs. 300 crores of arrears from the income-tax defaulters. The reason is that the registered notices were sent to the defaulters but they came back unserved. Therefore, the Government of India took a decision not to recover this money from them. This is one—item which is reported. I had made a reference to it by way of a question to the hon. Finance Minister. If the youth of our country ask me—not you—I may be excused—that we the Member of Parliament can stay in Oberoi and we can have a world tour and spend Rs. 2200 crores for the Asian Games and we cannot spend lakhs or a crore of rupees for colour T.V. which may be a pleasure to the eyes but we cannot give money to them—even Rs. 100/- per month. What answer you or I can give to these unemployed youth? I would like to know from this Government? Mr. Arakal do you want any clarification?

SHRI XAVIER ARAKAL: Your proposition is that lack of money and investment is the cause for unemployment. Is that so? May I put it the other way? To invest the money in Asian Games for the construction work itself is for creating jobs to these youths I fail to understand your proposition of lack of money and investment by Government.

SHRI BAPUSAHEB PARULEKAR: Coming to the point, if I remember aright, Shri Arakal opposed my Bill on the ground that this cannot be incorporated in the Constitution since Government of India has no money to provide. That is why it could not be enshrined in the Constitution. That is one thing.

With reference to the productivity of employment by giving money for Asian games—of course, I have nothing to say about it—kindly consider what is the extent of employment and the extent of expenditure which we are going to make. I am not criticising I am suggesting the ways. You kindly consider and if you find by investing Rs. 2200 crores in the Asian games we are going to give employment to 5,000 people I have nothing to say. I am making a suggestion, You examine the particular suggestion which I am making for your consideration.

The third point which I would like to stress is about the unnecessary growth of bureaucracy. It is a growth which is growing. Persons are coming and going and not working .....(*Interruptions*).

Sir, at the time of Budget Session Mr. Stephen told us that the overtime that was paid in the Communications Ministry was to the tune of Rs. 33 crores. What does it show? Can we not employ persons to whom this Rs. 33 crores be paid. Of course, some of my colleagues would argue why this over-time payment. Do our employees not work during office hours? If that is so it is for the Government to find out but if there is work required to be done by payment of overtime then why not employ the unemployed youths. I would request the Government to consider what is the total amount that is paid by way of overtime to both the Central and State Government employees and what would be the employment that would be made

with this amount. I would like to have the statistics.

Sir, in this connection I am reminded of the words of Panditji when some fifteen to twenty years back he said that we have an administrative jungle in our Government. There are so many officers. What is the position today you will be interested to know the figures. In 1956 the number of employees was 5.5 millions; in 1960 it became 6 millions; in 1966 it became 9 millions and in 1977 it became 14 million. I do not know what is the position today. I would like to ask do we really need these millions of people to look after the functions of the Government.

AN HON. MEMBER : You are contradicting yourself. On the one hand you want more hands to be employed and on the other hand you plead for their removal.

SHRI BAPUSAHEB PARULEKAR : I am not asking for their removal. I am only suggesting ways and means. This costs the exchequer Rs. 9,000 crores annually. We have to take into consideration all these things.

MR. CHAIRMAN ; Please Conclude.

SHRI BAPUSAHEB PARULEKAR : The same position we find in the Planning Commission. So, Sir, I have suggested certain ways and means and I would request the Government to consider as to whether any ways and means could be found so that the expenses could be curtailed. I would, therefore, like to request the Government that millions of our youth who are unemployed ar watching the Government—the G overnment which is supposed to w ork. Let us show by action that w e are progressing towards that goal. We cannot say that we have no resources because if we accept that the right to work is their birthright then it is the duty of the Government to find out the solutions. Only 6 per cent of the people who are very rich get all the advantages and they are controlling 94 per cent of the rest of the people of our society. This situation has got to be changed. We have accepted socialist structure as the basic structure of our Government and it should be acted upon. It is my submission that Government should consider these few suggestions which I have made and I would like the hon. Minister to give a reply to all these suggestions which I have made. Thank you.

श्री वृद्धि चन्द जैन (बाड़मेर) : सभापति महोदय, माननीय सदस्य, श्री बी.वी. देसाई, ने जो विधेयक प्रस्तुत किया है, मैंने उसको गौर से पढ़ा है और मैंने यह पाया है कि यह बिल बिल्कुल प्रेक्टिकेबल और फीजिबल नहीं है। इसकी क्लाज़ 2 में कहा गया है :—

Employment shall be provided to all the citizens of the country, irrespective of caste, creed and faith, who have attained the age of 25 years and have registered themselves with the Employment Exchange.

अगर लोगों को रजिस्ट्रेशन कराने और एप्लिकेशन देने के लिए कहा जाए, तो मैं समझता हूं कि हमारे देश में आठ करोड़ के करीब एप्लिकेशन्ज आ जाएंगी। जो लोग छोटी-मोटी पान की दुकान करते है, या कोई और छोटा काम करते है, या मजदूरी में लगे हुए है, वे भी एप्लिकेशन दे देंगे। आखिर इसके लिए चैक कौन सा होगा? आज स्थिति यह है कि जब सर्विस मिलने की गुंजायश बहुत कम है और बहुत ज्यादा कम्पीटीशन है, तो बेशुमार एप्लिकेशन्ज आ

[श्री बुद्धि चन्द्र जैन]

जाती हैं। अगर इस बारे में पूरी छूट दे दी जाए, तो आठ करोड़ के करीब एप्लिकेशन्ज आ जायेंगी। अनएम्पलायमैंट के फिगर्स को देखने से पता चलता है कि इस समय दो करोड़ अनएम्पलायड हैं, जिनमें एजूकेटिड और अनएजूकेटिड दोनों शामिल हैं। इसके अलावा लेबरर्ज हैं, जिनको मजदूरी नहीं मिलती है। हमारे देश में पचास प्रतिशत लोग गरीबी की रेखा से नीचे जीवन बिता रहे हैं। अगर उन सब को गिना जाए, तो यह संख्या दस करोड़ से भी अधिक हो जायेगी। क्या सरकार इन सबको एम्पलायमैंट या एलाउंस देगी ? इस विधेयक में कहा गया है कि मैट्रिकुलेट्स और उससे अधिक शिक्षा प्राप्त लोगों को 200 रुपये प्रति मास के हिसाब से भत्ता दिया जाए। मैट्रिकुलेट्स और ग्रैजुएट्स के बारे में कैलकुलेट किया गया है लगभग 34 लाख अनएम्पलायड है। इस प्रकार उन लोगों को 68 करोड रुपया ति मास देना होगा। बाकी लोगों की संख्या का तो कोई हिसाब ही नही है, वह कैलकुलेट नहीं की जा सकती। माननीय सदस्य ने अनएम्पलायमैंट को दूर करने का यह नुस्खा प्रस्तुत किया है और वह समझते हैं कि इस तरह यह प्राबलम बहुत आसानी से साल्व हो जायेगी।

लेकिन यह समस्या इस प्रकार हल नहीं हो सकती है। अगर हम लोगों में राजनैतिक इच्छा, पोलीटिकल विल है तो इस समस्या को हल करने के लिए सभी पार्टियों को यह प्रयास करना पड़ेगा कि जनसंख्या की वृद्धि पर रोक लगा दी जाए। हमें फैमिली प्लानिंग के प्रोग्राम को पूरी ताकत और पूरी दिलचस्पी के साथ कार्यान्वित करना पड़ेगा। 1977 में इमर्जेन्सी के वक्त यह कार्यक्रम लिया गया था। हो सकता है कि उस वक्त उसमें कुछ त्रुटियां हों और जबरदस्ती की गई हो, लेकिन अब इस कार्यक्रम को हाथ में लेना पड़ेगा इसके अलावा आपोजीशन वालों के प्रापेगेंडा से इस प्रोग्राम का बहुत बड़ा धक्का लगा था। मैं चाहता हूँ कि प्राइम मिनिस्टर सारी आपोजीशन पार्टीज और अपनी पार्टी के योग्य लीडर्ज के साथ बातचीत करके इस बारे में निर्णय लें और इस प्रोग्राम को इफेक्टिवली इम्प्लीमैंट करें।

दूसरी बात यह है कि रूरल रिकंस्ट्रक्शन प्रोग्राम के लिए जो प्रोविज़न किया गया है वह अपर्याप्त हैं, इसमें वृद्धि करनी पड़ेगी। आज इंटिग्रेटेड रूरल डेवलपमेन्ट प्रोग्राम 750 करोड़ रुपए का है। इन कार्यक्रमों के लिए राशि बढ़ानी पड़ेगी और ग्रामीण क्षेत्रों की बेरोजगारी दूर करनी होगी। आज सब से ज्यादा बेरोजगार ग्रामीण क्षेत्रों में हैं जो अनुसूचित जाति, जनजाति के लोग हैं तथा लेबरर्स है जोकि दूसरों के खेतों में काम करते हैं। इन लोगों की स्थिति बड़ी दयनीय है। इसलिए इन प्रोग्राम्स का विस्तार करना पड़ेगा। अभी सारे स्टेट मिनिस्टर्स की एक कांफ्रेन्स दिल्ली में हुई थी परन्तु उसमें कोई निर्णय नहीं किया जा सका। उन्होंने एक कमेटी का फार्मेशन कर दिया। बार-बार कमेटी फार्मेशन करने के बजाए आपको जल्दी निर्णय लेने चाहिएं। सिक्स्थ प्लान में आपने जो प्राविजन्स किए हैं, नेशनल रूरल डेवलपमेन्ट प्रोग्राम के अन्तर्गत, इंटिग्रेटेड रूरल डेवलपमेन्ट प्रोग्राम के अन्तर्गत, डेजर्ट डेवलपमेन्ट प्रोग्राम के अन्तर्गत, डी पी ए पी प्रोग्राम के अन्तर्गत, हिली एरियाज डेवलपमेन्ट प्रोग्राम के अन्तर्गत, बैकवर्ड एरियाज डेवलपमेन्ट प्रोग्राम के अन्तर्गत, शेड्यूल्ड कास्ट शेड्यूल्ड ट्राइब्ज एरियाज डेवलपमेन्ट प्रोग्राम के अन्तर्गत, उप सर सख्ती के साथ कार्यान्वयन करना होगा। इन कार्यक्रमों को इम्प्लीमेन्ट करने के

लिए सरकारी मशीनरी को एक्टिव करना होगा, खुद भी एक्टिव होना होगा तथा एम पीज और वर्कर्स को भी एक्टिव करना होगा। प्रोग्राम स्तर पर एक्टिव होकर इन प्रोग्रामों को कार्यान्वित करने में अपनी पूरी शक्ति लगानी होगी तभी हम सक्सेसफुल हो सकते हैं। वरना प्रथम योजना से लेकर पांचवीं पंचवर्षीय योजना तक परिणाम यही रहा कि हमने प्राब्लम्स को साल्व करने की कोशिश की लेकिन उसमें हम सफल नहीं हुए।

इस देश की आजादी के लिए लाखों आदमी शहीद हुए। उसी लगन और मेहनत के साथ राष्ट्र निर्माण के लिए भी हमें कार्य करना होगा, पूरा परिश्रम करना होगा तभी इस समस्या को हम हल कर सकेंगे। इन शब्दों के साथ मैं चाहता हूं कि गरीबी और बेरोजगारी मिटाने के लिए और प्रोडक्शन बढ़ाने के लिए इन प्रोग्राम्स को मुस्तैदी से लागू किया जाए और तभी हम सफल हो सकेंगे।

श्री सुन्दर सिंह (फिल्लौर) : चेयरमैन साहब, महात्मा गांधी ने कहा है :

I suggest we are thieves in a way. If I take anything that is not for our immediate use and I keep it, I thieve it from anybody else.

दूसरी बात उन्होंने कही :

Every women or man without work or food सोना नहीं चाहिए। हमारे मुल्क में आज अनएम्पलायमेन्ट बहुत ज्यादा है। मैं यू. के. गया था, वहां पर जो अनएम्पलायमेन्ट एलाउंस मिलता है वह बड़ा आकर्षक मिलता है। कई बीमारियों में भी यह मिलता है। वहां पर लोग कहते हैं कि मान लीजिए हम काम करें और बीस-पचीस पाउंड हमें मिलें तो बिना काम किए 30 मिल जाते हैं फिर काम करने की जरूरत क्या है?

हमारे देश में जो अनएम्पलायमेन्ट का सिलसिला है उसको अगर दूर करना है तो एक जनरल एलेक्शन हो जाए, सभी लोग उसमें लग जायेंगे। उसके लिए पैसा भी आता है और सब उसमें बिजी हो जाते हैं।

मैं एक बात बतलाना चाहता हूं — जहां तक अनएम्पलायमेन्ट का सवाल है, हमारा कन्ट्री इण्डस्ट्रीयल कन्ट्री नहीं है, एग्रीकल्चरल कन्ट्री है। यहां पर सिर्फ ज़मीन से अनएम्पलायमेन्ट दूर हो सकती है। दिक्कत यह है कि अभी तक आपने लैण्ड रिफार्म नहीं की है। जो बड़े जमीदार है, वे आगे आते जा रहे है, जमीन पर उनका कब्जा है और नौकरियों पर भी उनका कब्जा है। गरीब को कोई नहीं पूछता है, वह पहले भी बेकार घूम रहा था और आज भी बेकार घूम रहा है। इसलिये अगर हमने लैण्ड-रिफार्म कर दी होती, जिसका हमने शुरू से नारा लगाया था, तो आज कोई भी आदमी निकम्मा नहीं रह सकता था। दो एकड़ ज़मीन पर चार आदमी काम कर सकते हैं और यहां पर तो हजारों एकड़ ज़मीन पड़ी हुई है। एक मेम्बर ने स्माल फार्मर्ज का बड़ा जिक्र किया, वह स्माल फार्मर्ज के लीडर बने हुए हैं, लेकिन उनके पास अपनी बड़ी ज़मीन है, तीन-चार जगहों पर ज़मीन पड़ी हुई है, उनको पता भी नहीं है कि कहां-कहां उनकी ज़मीन है। काम गरीब आदमी करता है, जमीन का मालिक खुद काम नहीं करता, लेकिन आवाज लगाता है कि अनएम्पलायमेन्ट दूर हो जाय। अनएम्पलायमेन्ट तब ही दूर हो सकती है जब आप लैण्ड-रिफार्म कर दें। उस सूरत में कोई निकम्मा नहीं रह सकता, सबको रोटी मिल

[श्री सुन्दर सिंह]

सकती है। आप अपोजीशन से क्यों डरते हैं, वह भी यही आवाज़ लगा रहे हैं कि लैण्ड रिफार्म करनी है और हम भी यही कहते हैं कि लैण्ड रिफार्म करनी है फिर करते क्यों नहीं है।....

श्री गिरधारी लाल डोगरा (जम्मू) : वह भी नहीं करना चाहते हैं।

श्री सुन्दर सिंह : मैंने देखा है—इन सी० पी० एम० के एम० एल० ए० के पास भी 500-500 एकड़ ज़मीनें हैं। हमारे यहां पंजाब में आदमपुर के एक एम० एल० ए० कुलवन्त सिंह हैं उनके पास पांच सौ एकड़ ज़मीन है। यहां लैक्चर करने के लिये सब कहते हैं कि यह होना चाहिये, वह होना चाहिये, लेकिन अगर दिली-ख्वाहिश हो तो अब भी अन-एम्पलायमेंट दूर हो सकती है। लेकिन इस काम को करने के लिये हर आदमी का फर्ज है कि इसमें मदद करे। दिक्कत यह है कि आज कोई ऐसा लीडर नहीं रहा जिस का असर हो। महात्मा गांधी ज़िन्दा थे तो सारी दुनिया उनके पीछे भागती थी, उनके कहने पर अमल करने की कोशिश करती थी लेकिन अब उनको पता है कि सब लीडर बोगस हैं इसलिये कोई आदमी अमल नहीं करता है। आप किसी भी एक सूबे की ज़मीन ले लीजिये और वहां लैण्ड रिफार्म कर दीजिये, अगर एक आदमी भी अन-एम्पलाएड रह जाय तो मैं ज़िम्मेदार हूँ। इस तरह से आप की ज़मीन का मसला भी हल हो जायगा। आज बड़े जमींदारों के पास ज़मीनें हैं, नौकरी है और पैसा भी सबसे ज्यादा उनके पास है। इसलिये हमें चाहिये कि जो महात्मा गांधी जी ने कहा था हम उस पर अमल करें, उससे सारा सिलसिला ठीक हो जायगा। कोई बेकारों की फिगर 2 करोड़ बतलाता है, कोई 8 करोड़ कहता है, मैं कहता हूं दुनिया में न जाने कितने करोड़ लोग बेकार हैं, जिनको एक वक्त की रोटी भी नसीब नहीं होती है। इसलिये इस मसले को हल करने का सब का फर्ज है, सिर्फ सरकार का ही फर्ज नहीं है, इसलिये सब कोशिश करेंगे तो काम बनेगा।

Shri Chitta Basu (Barasat) : I rise to support the Bill. I won't like to make a long speech, because most of the points have already been covered. My task will be really to identify the crux of the problem. I would urge upon the Members sitting opposite that it is a problem which just cannot be wished away. It is a problem which is related to life, and it is neceesary that we try to come to grips with it.

Let us have an idea of the magnitude of the problem, although there is no reliable statistics or estimate of unemployment in our country. But we can have an idea about it. As per an estimate recently by Government agencies, particularly Planning Commission, the total number of educated jobless in our country will rise to 11.18 million by 1985. The total number of unemployed will be 54.1 million by 1985. Roughly speaking, it is going to be 5 crores. And what is the plan provision; and what is the plan perspective ? It is necessary for us to understand this. The development visualized in the 6th Plan can provide jobs for 30 million, while the number of jobseekers is 54 million. There will be a backlog of about 24.1 million. Can we wish it away ? There will be 24 million jobless people, even after the conclusion of the 6th Plan, even if there is 100% successful implementation of it.

The prescription from the Minister or the Treasury Benches is : "Let us forget it. Everything is Maya or illusion. Let us try to live with it." Their prescription, for the Indian people—youth and the masses—is : "Learn to live with this huge backlog." I resent this prescription. That cannot be the prescription for a

country which accepts of the concept of equality and socialist economy at least. I am not going to the extent of using the word socialism. It is a difficult thing to achieve. I am scared of it because it is just not possible for your economy to achieve socialism. Socialism means something else.

Mr. Chairman, I think you can understand what are the contents of socialism. Anyway, it is not the issue under debate to-day, viz. what socialism is. If you what to hold classes, we are prepared. But the question is how to solve the problem of the backlog of 24.1 million unemployed persons who will be there in the country after the successful implementation—if I accept that it will be successful—of the 6th plan. This backlog problem is not new. At the end of the First Five Year Plan, the backlog of unemployed was 5.3 millions. At the end of the Second Five Year Plan, the backlog of unemployed rose to 7.1 millions. After the implementation of the Third Plan, the backlog of unemployed increased to 9.6 millions. After the implementation of the Fourth Plan, the backlog increased to 17.1 millions. After the implementation of the Fifth Plan, it had reached to 22.1 millions, and as I said earlier, after the 6th Plan, it will be 24.1 millions. You have got a plan of progressively increasing the backlog of unemployed. As the plan proceeds, the backlog of the unemployed increases.

But everybody on that side relies entirely on the plan prescription, as I listened to Everything is there in the plan. If the plan is successful, the backlog of unemployed will be removed and the unemployment problem will be solved. Let me tell you that it is not going to be so. Unless there is a radical change in the institutional relationship, rather structural reorientation, unless there is a new property relationship which I would not like to explain, this problem of unemployed cannot be solved; it will be with us so long as we continue to follow the capitalistic economy. But even the capitalistic society economy cannot just whisk away the real thing.

When we cannot provide jobs for all, when we cannot provide jobs for the unemployed backlog, some alternative arrangement has to be made to see that they can live decently in our society and from that arises the concept of unemployment allowance. The concept of unemployment allowance has not arisen from other things. Therefore, there is no otherway than to accept the principle of payment of unemployment allowance. It is the social responsibility. It is also provided in the Directive Principles of our Constitution of our country. The only course open to us is to provide for unemployment allowance for those who cannot be provided with jobs.

This is the specific objective of Mr. Desai. I congratulate him. He has the courage to say what is correct. Then he has the courage to call spade a spade. We cannot afford to ignore this problem. Some way out has to be found out and therefore he has said that unemployment allowance is to be given under the provisions of this Act, and for that some insurance scheme is also to be floated so that some income can be derived from that scheme. Otherwise, Mr. Parulekar has made a long list of suggestions and I can add another one because I feel that this suggestion would never be acceptable to the government because that is of fundamental nature, and this Government and the Ruling Party cannot accept that basic and fundamental change in the structure of our society.

श्री राम सिंह यादव (अलवर) : सर्व प्रथम मैं देसाई जी को धन्यवाद देता हूँ कि उन्होंने एक बहुत ही उपयुक्त विधेयक सदन में प्रस्तुत किया है। बेरोजगारी की समस्या किसी न किसी रूप में हर सत्र में उठती रही है और दिन प्रति दिन भयंकर रूप धारण करती जा रही है। बसु जी अभी कह रहे थे कि 1985 में 24 मिलियन बेरोजगार हमारे देश में होंगे। आज के इण्डियन एक्सप्रेस में अनएम्पलायमेन्ट का जो आंकड़ा आया है वह 31 से 35 मिलियन के बीच का आया है। इसका मतलब यह है कि रफली आज देश में तीन और साढ़े तीन करोड़ के बीच क्रौनिवली बेरोजगार लोग हैं। दो तरह की अनएम्पलायमेन्ट है। एक तो क्रौनिवली अनएम्पलायड जिसमें एजुकेटिड, अनएजुकेटिड दोनों तरह के लोग आते हैं और दूसरे वे जो अण्डर एम्पलायड हैं और जो देहातों में भी हैं और शहरों में भी हैं और जिनको हफ्ते में दो दिन काम मिल जाता है और बाकी दिन खाली रहते हैं। अब प्रश्न यह पैदा होता है कि इस गम्भीर समस्या का निवारण क्या केवल इस विधेयक के माध्यम से हो सकता है या दूसरे साधनों को हमको काम में लाना होगा।

संविधान निर्माताओं ने सोच लिया था इसके बारे में और इसीलिए उन्होंने धारा 41 में इसके बारे में प्रावधान किया है। वह धारा इस प्रकार है :

"The State shall, within the limits of its economic capacity and development, make effective provision for securing the right to work, to education and to public assistance in cases of unemployment, old age, sickness and disablement, and in other cases of undeserved want."

माननीय पाखेलकर साहब ने और बसु साहब ने छठे प्लान के बारे में कहा है, हम जिस आउटले को ले कर चल रहे हैं मैं पूछना चाहता हूं कि क्या उससे यह सम्भव है कि बेरोजगारी दूर हो सकती है ? यह बहुत बड़ा विचारणीय प्रश्न है। सभापति जी आपने इस विषय का विशेष अध्ययन किया है, इसके बारे में लिखा भी है और आप जानते ही है कि इन्टरनेशनल लेबर आर्गेनाइजेशन ने एक नया प्रोग्राम दिया है वर्ल्ड एम्पलायमेंट प्रोग्राम। उसके तहत जो नाम रखे है उस में मनी पावर पर डिवेड नहीं किया गया है बल्कि यह कहा गया है कि मैनपावर को किस तरह से प्रोडक्टिव कामों में लगाया जा सकता है इसको देखा ज ना चाहिये। खास तौर से एशियन कंट्रीज के लिए प्रोग्राम यह है कि मानव शक्ति को इस तरह से नियोजित किया जाना चाहिये ताकि उसको काम तो मिले ही लेकिन साथ साथ रुपये के ऊपर निर्भर हम न करें बल्कि अनडिवेलैप्ड, डिवेलपिंग और डिवेलैप्ड कंट्रीज, तीन में भेद कर के चलें और डिवेलेपिंग कंट्रीज की श्रेणी में जो आते है और जिन के पास डिवेलैप्ड कंट्रीज के अनुपात में पैसा नहीं है लेकिन मैनपावर है वे। इस प्रकार का प्रोग्राम बनाएं, इस प्रकार की नीतियां बनाएं ताकि मैनपावर का युटिलाइजेशन ज्यादा से ज्यादा काम धंधों में हो सके, देश का विकास हो सके, देश की आर्थिक व्यवस्था भी सुदृढ़ हो सके और साथ साथ लोगों को रोजगार भी मिल सके।

आप को सुन कर ताज्जुब होगा कि आज हमारे देश में इंजीनियर्ज और टैक्नीशियंज जो बेरोजगार हैं उनकी संख्या 1 लाख 50 हजार है। जिस देश में इतने ज्यादा इंजीनियर बेरोजगार हों उस देश की पांच साल

के बाद क्या हालत होगी, उसका पांच साल के बाद क्या अंजाम होगा, क्या नतीजे निकलेंगे, इस पर आप गौर करें।

इसके साथ साथ अभी जो माननीय देसाई ने विधेयक रखा है उसके बारे में कुछ कहना चाहूंगा कि इनकी इंटेंशन बहुत अच्छी है लेकिन मैं सरकार से और माननीय देसाई से निवेदन करूंगा कि वह इस विधेयक को वापस ले लें और सरकार एक कांप्रीहेंसिव बिल लायें, क्योंकि इस बिल के अन्दर कुछ कमियां हैं। सबसे बड़ी कमी यह है कि आपने डिफाइन नहीं किया है कि ऐमप्यालमेंट क्या हैं। किस तरह का ऐमप्लायमेंट आप चाहते हैं। ऐमप्लायमेंट दे कर के राइट टू वर्क भी होना चाहिये, औबलीगेटरी होना चाहिये। इसके साथ साथ अनऐमप्लायड कौन है, उसकी डेफीनीशन कहीं नहीं है। अभी पूर्व वक्ताओं ने कहा वन मैन वन जाब। जब तक इस का प्रोवीजन नहीं करेंगे, जो इस विधेयक में नहीं किया है, तब तक यह ऐक्ट इफैक्टिव नहीं होगा। जैसा अभी कहा गया एक के पास एक लाख रु० जमा है, दूसरा नौकरी कर रहा है लेकिन उसके पास दुकान भी है और ऐग्रीकल्चर फार्म भी हैं। इस प्रकार अगर रोजगार पर कंट्रोल नहीं करेंगे तो काम नहीं बनेगा। इसलिये बेरोज़गारी की समस्या सिंगल फैज नहीं है, और बहुत से इशूज हैं, और जब तक उन सब का निदान नहीं करेंगे तब तक बेरोजगारी की समस्या का निदान नहीं कर सकते। इसलिये सरकार एक कांप्रीहेंसिव बिल लाये जिसमें सारे प्रोवीजन हों। और अभी माननीय देसाई जी इस बिल को वापस ले लें, हालांकि उनकी इंटेंशन अच्छी है जिसका मैं समर्थन करता हूं, लेकिन यह बिल बेरोजगारी को दूर करने में सक्षम नहीं होगा।

*SHRI ERA MOHAN (Coimbatore) : Hon. Mr. Chairman, Sir, on behalf of my party the Dravid Munnetra Kazhgam I would like to express my views on the Providing of Employment, Payment of Unemployment Allowance and Unemployment Insurance Scheme Bill which has been introduced by my Hon. Friend Shri B. V. Desai.

Perarignar Anna, the illustrious founder of our Movement, stated once that the unemployment youth on the pavement of the road is the source of thoughts with grave consequences. Mahakavi Bharatiyar of Tamil Nadu had stated that a single man starving for food will be the cause for the decimation of the world. These warnings have got eternal light and now the time has come for these warnings to become a reality.

According to authentic statistics furnished by the governmental agencies, the number of educated unemployed registered with the Employment Exchanges seems to be of the order of 4 crores and above. I need not to say that in the country of our size the number of educated unemployed unable to get themselves registered in the Employment Exchanges because of their inaccessibility will be running into a few crores. You can well imagine the dreadful consequences of discontent and frustration of these crores of young men.

In the Central and the State Governments and also in the public sector undertakings the generation

*The original speech was delivered in Tamil.

of employment opportunities is less than 1% annually. In the private sector industrial establishment, it is about 3%. But the growth of unemployment annually is of the order of 15%. This volcano of unemployment may erupt any moment and engulf the entire country sparing none howsoever high and mighty he or she may be.

The payment of unemployment allowance is not the panacea for the elimination of this malady of no mean magnitude. But it should be the duty of Government to come to the rescue of these young men and women and they should be given some amount for their sustenance. Here it should be borne in mind that there are crores in our country who have not got the opportunity of educating themselves and who cannot come out of the rural drudgery. They should also be given some sustenance allowance by the Government. But the primary and predominant concern of both the Central and the State Governments should be to create self-employment opportunities for these hapless have-nots in their own havens. Secondly, it is unfortunate that less than 60% of the installed industrial capacity is presently being utilised both in the private and in the public sector undertakings. According to me this is a crime against our society. The argument of scarce raw materials and insufficient electricity may be advanced. The Government should strive to make these primary inputs available in abundance so that the total installed industrial capacity can be utilised for increasing production. Besides generating employment opportunities, the full utilisation of installed industrial capacity will enable many subsidiary units to come up. Thus new avenues of job opportunities will arise. Then, when the States send applications for industrial licences, there is inexcusable inordinate delay at the Centre. This hampers the generation of job opportunities. The Centre should expeditiously sanction industrial licences.

We have State Public Service Commissions and also the Central Union Public Service Commission which conduct examinations for recruitment of candidates for governmental jobs. Unfortunately there is no linkage between these Service Commissions and the Employment Exchanges which have on their registers qualified unemployed youth. I suggest that such a linkage should be established between these Service Commissions and the Employment Exchanges that would enable the Employment Exchanges to issue hall-tickets to those on their rolls for the examination directly. Presently these institutions work in isolation to the detriment of unemployed youth.

Unfortunately in our country even the unemployment problem is being exploited for political aggrandisement. The Tamilnadu Chief Minister, Thiru M. G. R., during the elections to the Tamilnadu Assembly waved his hands in the air after giving solemn assurance of Rs. 100 as unemployment allowance to every single unemployed youth in the State. Now his plighted word has been thrown to the wind. So far his revolutionary assurances have proved to be contemptible deceptions. No unemployed youth has got this allowance of Rs. 100 per month. But, I demand that those States which really give unemployment allowance to the unemployed youth should be re-imbursed by the Centre and at least 50% of the expenditure on this must be shared by the Centre.

Before I conclude, I would refer the Unemployment Insurance Scheme which should be started by the Central Government. Till the unemployed gets employment each one should be given financial assistance

from this scheme after he or she secures employment this money should be refunded to the Scheme. The necessary capital required for this scheme should be taken from our Prime Minister's Relief Fund, which is meant for such emergencies.

With these words, I commend the efforts of my hon. friend from the Congress-I, Shri B. V. Desai in introducing this Bill, which is to be welcomed by all sections of the House.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SH. P. VENKATASUBBAIAH) : According to the time allotted to this Bill it has to be concluded by 5.05 o' clock. If time is to be extended, then leave of the House has to be taken.

MR. CHAIRMAN : That we shall do at 5 o'clock.

श्री मूलचन्द डागा (पाली) : सभापति जी, माननीय सदस्य श्री देसाई जी ने जो बिल पेश किया है, मुझे उससे ऐसा लग रहा है कि उनके हृदय में कुछ वेदना है। इन्होंने अपने बिल में एक बात बताई है कि गांव के लोगों में जो अशिक्षित हैं, उनको 100 रुपये दो और शिक्षितों को 200 रुपये। उन्होंने कारण नहीं बताया कि पढ़े-लिखे आदमी को 200 रुपये क्यों मिलना चाहिये और जो बिना पढ़े-लिखे है, जो काम करते हैं, उनको 100 रुपये क्यों मिलने चाहियें। यह तो मिनिमम वेजेज से भी कम हो गया।

यह आपने जो अपने बिल में लिखा है :

"Till such time as employment is provided, the citizen shall be granted a fixed allowance of Rs. 100 per month :

Provided that in the case of a citizen who has acquired matriculation or higher qualification, the allowance shall be Rs. 200 per month."

इसके अलावा इस बिल में लिखा है कि हर एक सिटीजन, जिसकी 25 वर्ष की आयु हो चुकी है और जिसे रोजगार चाहिए, अपना नाम एम्पलायमेंट एक्सचेंज में रजिस्टर करायेगा। इस बिल की भावना तो बिल्कुल सही है। इस बारे में इस सदन में कई बार डिसकशन हो चुका हैं। आज हिन्दुस्तान में दो करोड़ से ज्यादा लोग बेकार हैं। कितनी ही योजनायें बनी हैं, लेकिन बेरोजगारों की संख्या लगातार बढ़ती जा रही है। अगर हम इस आधार पर भत्ता दें, तो हमें 3000 करोड़ रुपया प्रति वर्ष देना पड़ेगा। क्या सरकार इस स्थिति में है या नहीं ? एक तो यह सवाल है।

माननीय सदस्य ने कहा है कि बेरोजगारी के कारण हमारे देश से प्रतिभा का पलायन हो रहा है और बेरोजगार युवक गैर कानूनी कामों की ओर आकर्षित हो रहे हैं। खाली दिमाग शैतान का कारखाना होता है। एक कल्याणकारी राज्य पर यह जिम्मेदारी है कि वह लोगों को काम उपलब्ध करे, ताकि वे ऐसे साधन जुटा सकें, जिससे वे अपना जीवन ठीक तरह से चला सकें। आज हिन्दुस्तान में हर क्षेत्र में बेकारी है। इन्जीनियर, डाक्टर, शिक्षित और अशिक्षित सब बेकारी के शिकार हो रहे हैं। सवाल यह है कि इस समस्या को हल करने के लिए सरकार के पास कौन सी योजना है।

हमारे देश में अभी तक छः योजनायें बनी हैं, लेकिन हर योजना में अनएम्पलायड लोगों की संख्या बढ़ती जा रही है। अभी तक ऐसी कोई योजना नहीं बनाई गई है कि अनएम्पलायड लोगों की संख्या में और

वृद्धि न हो। प्लानिंग कमीशन इस बारे में क्या कदम उठा रहा है? छठी प्लान में गवर्नमेंट ने ऐसे कौन से कदम उठाए हैं, जिसके आधार पर हम आशा करें कि बेकारी कम होगी। 1950-51 में हमारे देश में 28 लाख आदमी बेकार थे। ये योजना भवन के आंकड़े हैं। आज 1.12 करोड़ लोग बेकार हैं। हर पांच वर्ष के बाद बेकारों की संख्या बढ़ती गई है। हर योजना में लिखा गया है कि बेकारी कम हो जायेगी। लेकिन ज्यों ज्यों इलाज किया जाता है, त्यों त्यों मर्ज बढ़ता जाता है। या तो इलाज में कमी है, या डाक्टर होशियार नहीं है, या दवा ठीक नहीं है। मुझे आशा है कि मंत्री महोदय इस बिल की भावना का आदर करेंगे और ऐसी योजना बनायेंगे, जिससे बेरोजगारी दूर हो सके।

MR. CHAIRMAN : The time allotted for this Bill is two hours. It is over. If the House agrees, we will extend it by half an hour.

SOME HON. MEMBERS : Yes.

MR. CHAIRMAN : All right. It is extended by half an hour.

17 hrs.

SHRI Y. S. MAHAJAN (Jalgaon) : Sir, all the Members want the time for discussion of this Bill to be extended by one hour.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH : There is a proposal for extending it by one hour.

MR. CHAIRMAN : The next Bill is of the same subject. We will finish this by 5.55 p.m. and allow the next Bill to come. I think that is all right.

Now, Mr. Rasheed Masood may speak.

श्री रशीद मसूद (सहारनपुर) : जनाब चेयरमैन साहब, श्री बी० वी० वेसाई के इस बिल की तारीफ मैं इस लिहाज से करना चाहता हूं कि इसमें जो सबजेक्ट मैटर रखा गया है वह आज लोगों की एक बेइन्तहा जरूरत है। मैं उन लोगों में से नहीं हूं जो कि, अगर कोई सही बात भी उधर से कही जाए तो उसका अपोजीशन करना जरूरी समझते हैं। जहां तक इस बिल की स्पिरिट का सवाल है, इसमें कोई दो रायें नहीं हो सकतीं कि आज हमारे मुल्क में जो गुर्बत की हालत है उसमें यह निहायत जरूरी है कि कोई न कोई अनएम्पलाइमेन्ट भत्ता उन लोगों को दिया जाए जिनके पास कोइ भी जरिए आमदनी नहीं है। यह इसलिए भी जरूरी है कि हम रोज देखते हैं कि हमारे मुल्क के पढ़े-लिखे लोग या गैर पढ़े लिखे लोग, जिनको रोजगार के कोई मवाके हासिल नहीं हैं, मुख्तलिफ चोरियों, डकैतियों और दीगर अखलाकी बुराइयों में पकड़े जाते हैं। जब उनसे पूछा जाता है कि ऐसा काम करने के लिए वे क्यों मजबूर हुए तो उनकी तरफ से जवाब मिलता है कि अपने पेट की आग बुझाने के लिए हम मजबूर हो गए। उनके पास कोई जरिया नहीं होता जिससे कि अपनी गुजर-बसर कर सकें।

इस बिल में जो सबसे एतराज के काबिल बात है वह यह है कि अगर इस बिल को ऐसे ही मान लिया जाता है तो देहात के रहने वाले, जिनको हमेशा से नजरन्दाज किया जाता रहा है उनको कोई फायदा नहीं

बहु बेगा शहर के रहने वाले ही इसका फायदा उठायेंगे। इसलिए इस बिल में कोई न कोई ऐसी चीज जरूर होनी चाहिए जिससे कि इस बात की गारन्टी हो सके कि शहर और देहात की आबादी का जो तनासुब है उसी लिहाज से उनको फायदा पहुँच सकेगा। आज देहात में इसका कोई रिकार्ड भी नहीं है। आज आप कहते हैं कि तीन, साढ़े तीन करोड़ लोग अनएम्पलायड हैं लेकिन मैं समझता हूं इससे ज्यादा लोग होंगे जिनके पास कोई रोजगार नहीं हैं जोकि देहातों में रहते हैं जिनको रोटी नहीं मिलती है और आज जिस दुनिया में हम रहते हैं उस दुनिया का भी उनको इल्म नहीं है। इसलिए कोई ऐसी चीज जरूर होनी चाहिए जिससे कि देहात के लोग इससे ज्यादा से ज्यादा फायदा उठा सकें।

उन्होंने कहा है कि हर आदमी जिसकी 25 साल की उम्र हो जाए उसका एम्पलायमेन्ट एक्सचेंज में नाम होना चाहिए लेकिन देसाई साहब को इल्म होगा कि आज भी देहात के पढ़े लिखे लोग एम्पलायमेन्ट एक्सचेंज में नहीं जाते हैं, जो पढ़े-लिखे नहीं हैं और बेरोजगार हैं उनका तो सवाल ही नहीं है कि वहां पर जायें। लिहाजा ब्लाक लेविल पर मिनी एम्पलायमेन्ट एक्सचेंज खोले जाने चाहिएं ताकि उन लोगों के नाम वहां लिखे जा सकें।

दो तीन बातें और हैं। एक बात तो पारुलेकर जी ने कही और एक जैन साहब ने कही। चित्त बसु साहब का यह एतराज कि रुपया कहां से आयेगा, मैं समझता हूं सही है और इस पर गौर होना चाहिए। मैं तो डिटेल में बताना चाहता था लेकिन चूंकि टाइम नहीं है लिहाजा यही कहना चाहता हूं कि जैन साहब के आगूमेन्ट में कोई जान नहीं है।

उनका यह कहना है कि लोग जबरदस्ती दरख्वास्त दे देंगे, 5 हजार की जगह 5 करोड़ दरख्वास्तें आ जायेंगी, यह कोई वजनदार बात नहीं है। सब लोग जानते हैं आप अस्पतालों में दवाइयां देते हैं, उनका 60-70 फीसदी हिस्सा कम्पाउण्डर्स या दूसरों के जरिये बाजारों में चला जाता है, तो क्या इसका मतलब यह है कि अस्पतालों को दवाइयां दी जानी बन्द कर दी जायं। इस लिये यह सोचना गलत है कि कुछ लोग भत्ता हासिल करने के लिये गलत लिखवा देंगे।

अब सवाल आता है—रुपये का, रुपया कहां से आयेगा। पारुलेकर साहब ने भी इसका जिक्र किया है। मेरा कहना यह है कि फिजूलखर्ची को रोक कर रुपया हासिल किया जा सकता है। आप एशियन गेम्ज का नाटक रचाने जा रहे हैं जिस पर 700 करोड़ रुपया खर्च करेंगे, सिर्फ इसलिये कि दुनिया के लोग यह कहें कि आप भी इस कैबिल हो गये हैं कि अपने यहां एशियन गेम्ज करा सकते हैं। इस पर रुपये का खर्च घटाया जाय। इसी तरह से पैट्रोल का खर्च है—बिला-वजह आफिशियल्ज, मिनिस्टर्स बेतहाशा पैट्रोल खर्च करते हैं, उन के खर्च को घटाया जाय। इसी तरह और भी बहुत सी चीजें हैं जिनके खर्च को घटाया जा सकता है।

हम को यह सोच कर चलना चाहिये कि जिस ढंग से आज अनएम्पलायमेन्ट बढ़ रही है, अगर यह बढ़ती रही तो मुल्क के सामने जबरदस्त परेशानी पैदा हो जायगी, लिहाजा ऐसे उपाय तलाश करने चाहिये जिनसे

(श्री रशीद मसूद)

अनएम्पलायमेन्ट घटे । इसलिये हिन्दुस्तान के लिये लोकदल की पालिसी के अलावा दूसरा कोई हल नहीं है । आप देहातों में छोटी-छोटी स्माल-स्केल इण्डस्ट्री कायम करें । आप बड़े-बड़े कारखानों को बढ़ावा दे रहे है, मकसद सिर्फ यही है कि इलैक्शन के लिये रुपया ले लेते हैं । इसको रोकिये और देहातों में एम्पलायमेन्ट के जरिये बढ़ाइये, तब इस प्राबलम का हल निकल सकता है ।

[شری رشید مسعود (سہارنپور) :

جناب چیئرمین صاحب شری بی - وی - تیسائی کے اس بل کی تعریف میں اس لحاظ سے کرنا چاہتا ہوں کہ اس میں جو سبجیکٹ میٹر رکھا گیا ہے وہ آج لوگوں کی ایک بے انتہا ضرورت ہے - میں ان لوگوں میں سے نہیں ہوں جو کہ اگر کوئی صحیح بات بھی ادھر سے کہی جائے تو اس کا اپوزیشن کرنا ضروری سمجھتے ہیں - جہاں تک اس بل کی اسپرٹ کا سوال ہے اس میں کوئی دو رائے نہیں ہو سکتیں کہ آج ہمارے ملک میں جو غریب کی حالت ہے اس میں یہ نہایت ضروری ہے کہ کوئی نہ کوئی ان ایمپلائمینٹ بھتہ ان لوگوں کو دیا گیا جن کے پاس کوئی بھی ذریعہ آمدنی نہیں ہے - یہ اس لئے بھی ضروری ہے کہ ہم روز دیکھتے ہیں کہ ہمارے ملک کے پڑھے لکھے لوگ یا غیر پڑھے لکھے لوگ جن کو روزگار کے کوئی مواقع حاصل نہیں ہیں مختلف چوریوں ڈکیتیوں اور دیگر اخلاقی برائیوں میں پکڑے جاتے ہیں - جب ان سے پوچھا جاتا ہے کہ ایسا کام کرنے کے لئے وہ کیوں مجبور ہوئے تو ان کی طرف سے جواب ملتا ہے کہ اپنے پیٹ کی آگ بجھانے کے لئے ہم مجبور ہو گئے - ان کے پاس کوئی ذریعہ نہیں ہوتا جس سے کہ اپنی گزر بسر کر سکیں -

اس بل میں جو سب سے اعتراض کے قابل بات ہے وہ یہ ہے کہ اگر اس بل کو ایسے ہی مان لیا جاتا ہے تو دیہات کے رہنے والے جن کو ہمیشہ سے نظر انداز کیا جاتا رہا ہے ان کو کوئی فائدہ نہیں پہنچے گا شہر کے رہنے والے ہی اس کا فائدہ اُٹھائیں گے اس لئے اس بل میں کوئی نہ کوئی ایسی چیز ضرور ہونی چاہئے جس سے کہ اس بات کی گارنٹی ہو سکے کہ شہر اور دیہات کی آبادی کا جو تناسب ہے اسی لحاظ سے ان کو فائدہ پہنچ سکے گا آج دیہات میں اس کا کوئی ریکارڈ بھی نہیں ہے - آج آپ کہتے ہیں کہ تین ساڑھے تین کروڑ لوگ ان ایمپلائڈ ہیں لیکن میں سمجھتا ہوں اس سے زیادہ لوگ ہوں گے جن کے پاس کوئی روزگار نہیں ہے جو کہ دیہاتوں میں رہتے ہیں - جن کو روٹی نہیں ملتی ہے - اور آج جس دنیا میں ہم رہتے ہیں اس دنیا کا بھی ان کو

ہے - سب لوگ جانتے ہیں آپ اسپتالوں میں دوائیاں دیتے ہیں ان کا ۶۰-۷۰ فیصدی حصہ کمپاونڈرس یا دوسروں کے ذریعہ بازاروں میں چلا جاتا ہے - تو کیا اس کا مطلب یہ ہے کہ اسپتالوں کو دوائیاں دی جانی بند کر دی جائیں اس لئے یہ سوچنا غلط ہے کہ کچھ لوگ بھتہ حاصل کرنے کے لئے غلط لکھوا دیں گے -

اب سوال آتا ہے روپیہ کا - روپیہ کہاں سے آئے گا پارو لیکر صاحب نے بھی اس کا ذکر کیا ہے - میرا کہنا یہ ہے کہ فضول خرچی کو روک کر روپیہ حاصل کیا جا سکتا ہے - آپ ایشین گیم کا ناٹک رچانے جا رہے ہیں جس پر سات سو کروڑ روپیہ خرچ کریں گے - صرف اس لئے کہ دنیا کے لوگ یہ کہیں کہ آپ بھی اس قابل ہو گئے ہیں کہ اپنے یہاں ایشین گیم کرا سکتے ہیں - اس پر روپئے کا خرچ گھٹایا جائے - اسی طرح سے پیٹرول کا خرچ ہے بلا وجہ آفیشیل منسٹرس بے تحاشہ پیٹرول خرچ کرتے ہیں ان کے خرچ کو بتایا جائے گھٹایا جائے - اسی طرح اور بھی بہت سی چیزیں ہیں جن کے خرچ کو گھٹایا جا سکتا ہے -

ہم کو یہ سوچ کر چلنا چاہئے کہ جس ڈھنگ سے آج ان ایمپلائمینٹ بڑھ رہی ہے اگر یہ بڑھتی رہی تو ملک کے سامنے زبردست پریشانی پیدا علم نہیں ہے - اس لئے کوئی ایسی چیز ضرور ہونی چاہئے جس سے کہ دیہات کے لوگ اس سے زیادہ سے زیادہ فائدہ اٹھا سکیں -

انہوں نے کہا ہے کہ ہر آدمی جس کی ۲۵ سال کی عمر ہو جائے اس کا ایمپلائمینٹ ایکسچینج میں نام ہونا چاہئے - لیکن تیسائی صاحب کو علم ہو گا کہ آج بھی دیہات کے پڑھے لکھے لوگ ایمپلائمینٹ ایکسچینج میں نہیں جاتے ہیں - جو پڑھے لکھے نہیں ہیں اور بے روزگار ہیں ان کا تو سوال ہی نہیں ہے - کہ وہاں پر جائیں لہذا بلاک لیول پر بھی ایمپلائمینٹ ایکسچینج کھولے جانے چاہئیں - تاکہ ان لوگوں کے نام وہاں پر لکھے جا سکیں -

دو تین باتیں اور ہیں - ایک بات تو پارو لیکر جی نے کہی اور ایک جین صاحب نے کہی چنا باسو صاحب کا یہ اعتراض کہ روپیہ کہاں سے آئے گا - میں سمجھتا ہوں کہ صحیح ہے اور اس پر غور ہونا چاہئے - میں تو تفصیل میں بتانا چاہتا تھا لیکن چونکہ ٹائم نہیں ہے لہذا یہی کہنا چاہتا ہوں کہ جین صاحب کے آرگومینٹ میں کوئی جان نہیں ہے - ان کا یہ کہنا کہ لوگ زبردستی درخواست دے دیں گے پانچ ہزار کی جگہ پانچ کروڑ درخواستیں آ جائیں گی - یہ کوئی وزن دار بات نہیں

ہو جائے گی لہذا ایسے ذرائع تلاش کرنے چاہئیں جن سے ان ایمپلائمینٹ کو ہندوستان کے لئے لوک دل کی پارٹی کے علاوہ دوسرا کوئی حل نہیں ہے آپ دیہاتوں میں چھوٹی چھوٹی اسمال اسکیل انڈسٹری قائم کریں آپ بڑے بڑے کارخانوں کو بڑھاوا دے رہے ہیں مقصد صرف یہی ہے کہ الیکشن کے لئے روپیہ لیتے ہیں اس کو روکئے اور دیہاتوں میں ایمپلائمینٹ کے ذرائع بڑھائے تب اس پرابلم کا حل نکل سکتا ہے -]

MR. CHAIRMAN : Shri Y. S. Mahajan.

Minister will intervene at 17.30 and there are a number of speakers. Please be brief.

SHRI G.L. DOGRA : The next item at sl. no. 8 has to be taken up. If that is also taken up alongwith this, there will be ample time and everybody will get a chance.

MR. CHAIRMAN : No, no, the Minister has to intervene at 17.30.

SHRI Y.S. MAHAJAN (Jalgaon) : The problem of unemployment and poverty has become chronic and acute in the country. In recent years it has come to the surface in a pronounced manner. Not only the politicians but also our planners have become more conscious of it. In every Plan we have adopted special measures to alleviate unemployment. But, unfortunately, the backlog of unemployment at the beginning of every succeeding Plan has kept on increasing. At the beginning of the First Plan the backlog was 3.3 million people. At the beginning of Fifth Plan it was 26.6 million people. At the beginning of the Sixth Plan it is more than 30 million people. There is no need to discuss the extent of unemployment. It is very wide-spread — right from the uneducated people to the engineers and doctors. It is in all sectors such as urban and rural, uneducated and educated, male and female in various industrial complexes. This problem has become complex. It has not only a bearing on economic policies but it has also a great impact on the psychology of the unemployed people. The unemployed man becomes a source of discontent because he loses all prospects of economic well being and prosperity. In his private life the man becomes sour and unhappy, unemployment undermines his physique. It deadens his mind, weakens his ambition and destroys his capacity for continuous and sustained endeavour. Therefore, a person in such a state of mind becomes a prey to all subversive tendencies and becomes an enemy of organised society. This problem is very serious and we should aim at the policy of full employment.

Now, "full employment" has been defined by Sir William Beveridge as "a state of affairs in which instead of men waiting for jobs, jobs are waiting for men." That is the objective of our party in this country also. But unfortunately, so far we have not succeeded in alleviating this problem of unemployment.

The financial implications of the proposal are terrible. I can antidipate the reaction of the Hon. Minister. I fear that it will not be accepted by her. But I suggest that a modest beginning may be made in this direction. We cannot give unemployment insurance or allowance to all the unemployed people in the country. It has been said that it will be more than the revenue income of the Central Government.

But we can make a modest beginning as a result of this proposal. This Bill, though it may not be accepted by the Government, is a rude reminder that our economic policies for removing unemployment have not been successful.

With these remarks I conclude and, I hope, the suggestion made by me will be considered by the Government.

श्री कमला मिश्र मधुकर (मोतीहारी) : सभापति जी, शासक वर्ग के लोग अपनी सफलताओं के लिए अपनी पीठ भले ही थपथपा लें लेकिन जिस देश में पांच पंचशाला योजनाओं की पूर्ति होने के बाद बेकारी की यह भयावह स्थिति हो जाए जैसा कि यहाँ पर बहुत से माननीय सदस्यों ने कहा और बेकारी इतनी बढ़ जाए कि ग़रीबी रेखा के नीचे के लोगों की संख्या दिन ब दिन बढ़ती चली जाए, तो यह इस देश के लिए और शासक वर्ग के लिए एक कलंक की बात है। यह भी एक कलंक की बात है कि अभी तक आप ने बेकारी की समस्या को हल नहीं किया है और ग़रीबी रेखा के नीचे के लोगों की संख्या बढ़ती ही चली जा रही है। यह सब आप की नीतियों का फल है।

आजाद होने के बाद, जिस रास्ते को आपने चुना, वह पूंजीवाद का मार्ग था और इसका लाजमी नतीजा यह रहा है कि बेकारी बढ़ती जाएगी और इस बेकारी का समाधान आपसे होने वाला नहीं है। वैसे ही गरीबी रेखा के नीचे लोगों की संख्या भी बढ़ती जाएगी और इस गरीबी का समाधान आपसे नहीं होने वाला है। इस लिए नहीं होने वाला है कि आपने एक पूंजीवादी मार्ग अपनाया है, एक ऐसा मार्ग अपनाया है, जिस से आज विश्व में पूंजीवादी समाज भी संकटग्रस्त है और उस संकटग्रस्त समाज से आपने अपने आपको जोड़ दिया है। जो आपके अन्दर विकास की रफ्तार होनी चाहिए, वह नहीं है। आज जो नये आजाद हुए मुल्क हैं, जो अभी आजाद हुए हैं, वहां पर भी इस बात पर विचार हो रहा है कि कैसे एक न्यू एकोनामिक आर्डर लाया जाए। जब तक आमदनी का एक परसेंट हिस्सा विकास पर नहीं लगाया जाएगा, तब तक ये जो नये आजाद मुल्क हैं, वहाँ विकास नहीं होने वाला है और जब तक विकास नहीं होगा तब तक बेकारी कैसे दूर होगी। आप ने अपने आपको समाजवादी देशों के साथ जोड़ा हुआ है। आज उन देशों में क्या हो रहा है। चाहे वह इंगलैंड हो, चाहे अमेरिका हो, चाहे फ्रांस हो और चाहे जर्मनी हो, आज तमाम जगहों पर बेकारी और मुद्रा-स्फीति बढ़ती जा रही है। आज के ही अखबार में मैंने पढ़ा है कि वहां की हालत इतनी बुरी होती जा रही है कि वे युद्ध की तैयारी कर के और एक युद्ध उन्माद पैदा कर के नये आजाद हुए मुल्कों पर इस को लाद कर अपनी समस्या हल करना चाहते हैं। आप कही जाइए, आप के पास इस समस्या का कोई हल नही है और इस का कारण यह है कि आप ने जो रास्ता अपनाया है, वह सही नहीं है और उसी का फल है कि बेकारी बढ़ती जा रही है।

दूसरी बात मैं यह कहना चाहता हूं कि देहाती क्षेत्रों में आप ने भूमि-सुधार कानूनों को लागू नहीं किया। आप ने ढंढोरा तो बहुत पीटा है कि हम रेडिकल भूमि-सुधार कानून लाएंगे लेकिन कहां पर उन को लाया गया है। बिहार का हमारा यह अनुभव है कि सारे आंकड़ों के बावजूद, बिहार में भूमि-सुधार कानून नहीं लागू किये गये। भूमि-सुधार कानून नहीं लागू

(श्री कमला मिश्र मधुकर)

किये जाएंगे और जमीन का बटवारा नहीं किया जाएगा, तो नये रोजगार के साधन कैसे पैदा होगें। इसलिए देश में जो विकास की गति होनी चाहिए थी, वह नहीं हुई है। उद्योगीकरण का काम जिस रफ्तार से होना चाहिए था, वह नहीं हुआ है। यह बात ठीक है कि आप ने छोटे उद्योगों और ग्रामीण उद्योगों के विकास के लिए करोड़ों रुपया खर्च किया है लेकिन जितना उन का विकास होना चाहिए था, वह नहीं हुआ। आज आप के जो बड़े-बड़े उद्योग है, रांची में, हटिया में और आप की जो मथुरा रिफाइनरी है, उन मे तो कुछ काम हो रहा है, लेकिन ये जो आईलेण्ड है, जो कि विकास के आईलेण्ड्स कहलाते है ग्रामीण जनता के बीच में उन्हें रहना पड़ेगा। आज ग्रामीण जनता के बीच में कोई काम नहीं हो रहा है। अगर आप बेकारी दूर करना चाहते है तो आपको इन्हे कहना पडेगा कि वे समाज के साथ रहे। साथ ही जो टाटा और बिरला के मोनोपली केपिटल्स है इन्हें आपको खत्म करना पड़ेगा और इनकी सम्पत्ति को आम जनता के विकास के काम मे लगाना पड़ेगा इसके साथ-साथ इस सम्पत्ति से ग्रामीण जनता का विकास भी करना पड़ेगा।

आप जान गये होगे कि पूंजीवादी रास्ते पर चल कर आप कहां पहुँचे है। अगर आप गैर पूंजीवादी रास्ते पर चलेगे तो देश से बेकारी दूर होगी, महंगाई दूर होगी और भ्रष्टाचार रुकेगा। पूंजीवादी रास्ते से ये काम होने वाले नहीं है।

इनके कारण आज समाज के नौजवानों में असंतोष है। इसलिए वे नौजवान आज मांग कर रहे है कि नौकरी दो या बेकारी भत्ता दो। माननीय सदस्य ने जो बेकारी भत्ते की मांग की है वह सही मांग की है। बेकारी का समाधान करने के लिए हमें लड़ना पड़ेगा। आज यह मांग हर क्षेत्र से उठ रही है और एक तूफान उठ रहा है। वह तूफान आपके सिर पर आयेगा और वह पूंजीपतियों पर मंडरायेगा तभी आप को पता लगेगा।

श्री तारिक अनवर (कटिहार) : सभापति महोदय, बेकारी की समस्या हमारे देश की ही समस्या नही है, आज सारे विश्व में लोग इस समस्या से जूझ रहे है। बहुत-सी जो अपने आपको डवलप्ड कन्ट्रीज कहती है, अपने आपको आगे बढा हुआ मुल्क कहती है, वे मुल्क भी आज बेकारी की समस्या से परेशान है। हमारा देश पहले ही गरीब था और आज भी हम गरीबी की रेखा से ऊपर नहीं उठ सके है। गरीबी के खिलाफ अभी भी हमारी लड़ाई जारी है।

इस बढ़ती हुई बेकारी की समस्या का कैसे समाधान किया जाए, कैसे इसे दूर किया जाए, यह देश के सामने एक बहुत बड़ी समस्या है। मै श्री देसाई की इस भावना की कद्र करता हूं कि जिन्होंने यह अस्ताव रखा है। इससे यह साफ जाहिर होता है कि उनके दिल में यह भावना है कि हमारे देश के अन्दर जो करोड़ों लोग बेरोजगार हैं, उनको कैसे काम मिले, कैसे रोजगार मिले। इस बात की उनमें बड़ी तीव्र भावना है।

परन्तु सवाल यह उठता है कि इतनी बड़ी समस्या का समाधान कैसे हो? ठीक है कि हमने आजादी के बाद बहुत से बड़े-बड़े उद्योग धंधे लगाये, बहुत से कल-कारखाने लगाये और उनमे बहुत से लोगों को और नौजवानों को रोजगार भी मिला। लेकिन उसी के साथ-साथ जहां हमने एक ओर

रोजगार बढ़ाने की कोशिश की, वहीं दूसरी ओर हमारे यहां बढ़ती जनसंख्या, बढ़ती हुई आबादी हमारी तरक्की, हमारी प्रगति, हमारी बेरोजगारी की समस्या के समाधान में रुकावट बनती जा रही है। मैं आज इस बात को कहना चाहता हूं कि जहां हमें बेरोजगारी की समस्या का समाधान करना है वहां हमें इस बात को भी देखना होगा कि हम अपनी बढ़ती हुई आबादी को कैसे रोकें। जब हम अपनी बढ़ती हुई आबादी को रोक पायेंगे, तभी हम बेरोजगारी की समस्या का समाधान भी कर पायेंगे।

जहां तक बेरोजगारी भत्ता देने का प्रश्न है, मैं इस बात से सहमत हूं कि बेरोजगारी भत्ता दिया जाना चाहिए और अवश्य दिया जाना चाहिए। आज ऐसे नौजवान है जो अपने मां-बाप की कमाई से बी०ए०,एम०ए० पास कर गये लेकिन जब वे रोजगार के लिए कहीं फार्म भरते है, एप्लीकेशन भेजते हैं या इन्टरव्यू के लिए जाते हैं तो उनकी पाकिट में पांच या दस रुपये तक नहीं होते हैं। अगर उन्हें बेकारी भत्ता मिल जाए तो उनकी यह समस्या हल हो सकती है।

दूसरी ओर मैं मंत्री जी का ध्यान इस ओर दिलाना चाहता हूं कि आज जो एम्प्लाएमेंट एक्सचेंज आपके है उन पर आज के नौजवानों का विश्वास उठता जा रहा है। इम्प्लाएमेंट एक्सचेंज हम ऐसे बनाते कि जो जिस लायक है उस नौजवान को जहां तक वह पढ़ा हुआ है उसी के मुताबिक नौकरी मिल जाती। आज जो हमारे एम्प्लाएमेंट एक्सचेंजिज इस काम में लगे हुए है वे बिल्कुल असफल रहे हैं। वहां पर इस बात को देखा जाता है कि कौन आदमी ज्यादा पैरवी कर सकता है, किस का ज्यादा सोर्स है और उसी का नाम भेजा जाता है। इससे नौजवानों में निराशा की भावना फैलती जा रही है।

हमारा देश कृषि प्रधान देश है। जब तक हम अपने नौजवानों को, गांवों के नौजवानों को, कम पढ़े लिखे नौजवानों को कृषि में ही नही लगायेंगे उनको शहरों में आने से नहीं रोकेंगे, यह समस्या हल नही हो सकती है।

इस विधेयक में कुछ खामियां है, कमियां हैं। लेकिन मैं माननीय देसाई जी की भावना की कद्र करता हूँ और चाहता हूँ कि सरकार इस समस्या पर गम्भीरता से सोचे और देखें कि इस समस्या का कैसे समाधान किया जा सकता है।

श्री हरिकेश बहादुर (गोरखपुर) : मैं देसाई जी के इस विधेयक का समर्थन करता हूं और उनसे अनुरोध करता हूं कि इसको वह वापिस न ले। राष्ट्र हित की दृष्टि से इसका वापिस लिया जाना उचित नही होगा। सचमुच अगर गरीबों के प्रति उनके दिल में हमदर्दी है तो वह इस विधेयक को वापिस न ले।

मैं समझता हूँ कि बेरोजगारी भत्ता देना अत्यन्त आवश्यक है। हमारे देश में बेरोजगारी निरन्तर बढ़ती जा रही है। एक समाचार में प्रकाशित हुआ है कि एक लाख व्यक्ति प्रति माह इस देश में बेरोजगार हो रहे है। यह पूरे देश के लिए चिन्ता का विषय है। बेरोजगारी की समस्या भीषण रूप धारण कर चुकी है। बेरोजगारी अपराधों और हिंसा की जननी है। इस लिए इसको हल किया जाना चाहिए। मानवीय दृष्टिकोण से भी इसका हल निकाला जाना आवश्यक है।

[श्री हरिकेश बहादुर]

बहुत से लोग बेरोजगारी की पीड़ा को सहन न कर सकने के कारण आत्म-हत्या तक कर लेते हैं। इस वास्ते यह मानवीय समस्या भी है। राष्ट्रीय समस्या तो है ही। कारण यह है कि राष्ट्रीय उत्पादन से भी यह जुड़ी हुई है। इसलिए इस समस्या को समाप्त करने के ठोस उपाय होने चाहियें।

दो करोड़ लोगों के नाम तो रोजगार दफ्तरों में लिखे हुए हैं। लेकिन इससे भी ज्यादा लोगों के नाम उनमें लिखे हुए नहीं हैं। इससे आप अनुमान लगा सकते हैं कि यह समस्या कितनी गम्भीर रूप धारण कर चुकी है। मेरा अनुमान है कि बेरोजगारों का जो आंकड़ा आप पेश करते हैं उससे कई गुना ज्यादा लोग बेरोजगार हैं। इस वास्ते इस समस्या की ओर सरकार को विशेष ध्यान देना चाहिये।

एक सुझाव मैं देना चाहता हूँ। जल साधनों, वाटर रिसोर्सिस को आप सही ढंग से नियंत्रित करें। उससे करोड़ों लोगों को रोजगार देने के अवसर मिल सकते है। एक ऐसी योजना हमारे सामने आई है। गारलैंड कैनाल योजना में इतनी क्षमता है कि तीस करोड़ लोगों को रोजगार दिया जा सकता है। उससे बाढ़ों से भी छुटकारा मिलेगा, सिंचाई की सुविधायें भी बढ़ेंगी। बिजली का उत्पादन भी होगा जिससे औद्योगीकरण में मदद मिलेगी और साथ ही साथ तीस करोड़ लोगों की बेरोजगारी भी खत्म होगी। कम से कम पानी के जो साधन हमारे देश में उपलब्ध हैं उनको सही ढंग से नियंत्रित करके रोजगार के अवसर तो आपको पैदा करने ही चाहियें।

बहुत से राज्य हैं जहां बेरोजगारी भत्ता दिया जा रहा है। मैं चाहता हूँ कि पूरे मुल्क में बेरोजगारी भत्ता देने की व्यवस्था की जानी चाहिए। आपकी पार्टी जिन राज्यों में है वहां भी यह भत्ता दिया जाना चाहिये। इसमें आपको कोई दिक्कत नहीं होनी चाहिये। आप राज्य सरकारों को इसके बारे में निर्देश दे सकते हैं। जैसे पश्चिम बंगाल में यह भत्ता दिया जा रहा है वैसे ही आपकी जहां सरकारें हैं वहां भी यह दिया जाना चाहिये।

एक अंतिम सुझाव देकर मैं समाप्त करता हूँ। गढ़वाल में आप चुनाव लड़ रहे हैं। वहां बहुत बेरोजगारी है। वहां के लोगों को तो कम से कम बेरोजगारी भत्ता दे ही दिया जाना चाहिये। अगर आप सचमुच पहाड़ी जिलों का विकास करना चाहते है तो पहाड़ी जिलों के लोगों को बेरोजगारी भत्ता दे दें।

इन शब्दों के साथ में इस विधेयक का समर्थन करता हूँ।

SHRI P. RAJAGOPAL NAIDU (Chittoor) : Mr. Chairman, Sir, Mr. Desai, in this Bill wants full employment to be given to the educated unemployed. I want it to be extended to the uneducated employed, that is, for the villagers, agricultural labourers, marginal farmers, unorganised labour in the towns and other areas.

Shri Chitta Basu gave the statistics. I am not going to dispute his statistics. He said that the population explosion has to be arrested. Is it possible to give full employment to all the people? It is not possible. Therefore, there must be a law enforcing incentives and disincentives so that the population is restricted.

The other thing is this. Now, the age of retirement is 58. We bring in land coiling only to give employment to many. Therefore, if we can reduce the age of retirement to 55 years, I think, we can provide more employment to these youths. I

concur in with the suggestions given by Shri Bapusaheb Parulekar that is with regard to cutting down the government expenditure, especially, the unproductive expenditure. We have to save money. If we are not going to have money, it is not possible for us to create employment. So, we have to cut down the unproductive expenditure—waste in administration. Tax evasion is in this country as Mr. Paruleker said, In that way only we can save money and create employment for these youths. If we want to create employment in the agricultural front, we have to see that the agricultural sector becomes remunerative. If we can make it remunerative, then we can rehabilitate so many of the people. You know six crore acres of virgin land have been given to the poor people. No expenditure is incurred on them to develop the lands so that they may become cultivable lands. Therefore, enough funds must be provided for this purpose. We have one crore and sixty lakhs of lands in the forest areas. They must also be developed. As one of my friends said, we must take up the irrigation projects, house building and other schemes. Unemployment was there in America also. Mr. Kennedy had taken up the road building and house building there in that country. In that way, we have to create employment. Poultry and dairy, as subsidiary industries, also must be taken in hand and the poor people must be assisted. Thank you.

MR. CHAIRMAN : Now, the Hon. Minister.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA) : Sir, I have listened with keen interest to the speech of Shri B.V. Desai while moving the Bill for the consideration of the House. I have also listened with interest to the speeches of the Hon. Members Sarvashri Kusuma Krishnamurthy, Mani Ram Bagri, Bapusaheb Parulekar, Virdhi Chander Jain, Sunder Singh, Chitta Basu, Ram Singh Yadav, M. C. Daga, Rasheed Masood, Y. S. Mahajan, Tariq Anwar, Harikesh Bahadur and Naidu.

I value their suggestions but for those who have totally criticised the steps taken to solve this problem by the Government, I can only say, Sir,

"गुलशन परस्त हूँ, मुझे गुल ही नहीं अजीज,
कांटों से भी निबाह किये जा रही हूं मैं"

Sir, to recapitulate briefly, the contents of the Bill before the House, the Bill envisages provision of employment to all persons aged 25 and above who have registered with the Employment Exchanges. The educated registrants shall be paid an unemployment allowance of Rs. 200/- per month and the others also Rs. 100/- per month till employment is provided to them. The Bill also seeks to provide for the creation of an Unemployment Insurance Fund for financing the payment of unemployment allowance. Those who receive unemployment allowance under the provisions of the Bill are obliged to contribute to this Fund as soon as they secure employment.

A reference has been made during the debate that several countries provide unemployment relief and that several socialist countries have recognised the right to work as a Fundamental Right. It is necessary to make a distinction between "unemployment allowance" and "unemployment insurance" schemes as the two are often confused with each other Under "unemployment allowance scheme," unemployment allowance is provided to the fresh entrants to the labour force, i. e. those who have never been employed before,

(Shrimati Ram Dulari Sinha)

Under "unemployment insurance" schemes, a person is paid an allowance on retrenchment from a job, from a fund to which he had contributed while in employment. Information available shows that unemployment allowance schemes, as distinguished from unemployment insurance schemes, are being implemented in 11 countries. They are : Australia, Belgium, Denmark, France, Sweden, Yugoslavia, Finland, Ireland, Portugal, Luxembourg and New Zealand. Compulsory unemployment insurance schemes on the other hand exist in a larger number of countries.

As for the right to work being recognised as a Fundamental Right in a number of socialist countries. I would like to point out that such a right is not enforceable in a Court of Law in Hungary, German Democratic Republic, Czechslovakia and China.

Be that as it may, Government appreciates the sentiments that have prompted the Hon. Member to bring forward this Bill. However, the feasibility as well as the desirability of the steps proposed in the Bill have to be considered carefully in the context of the present stage of development of our economy.

Clause 3 of the Bill virtually amounts to compulsory registration, for purpose of employment, for all those people aged 25 and above who wish to secure employment. However, the Bill does not provide for compulsory recruitment through the employment exchanges. In other words, employers in the private sector would still be free not to recruit their personnel through the employment exchanges. Thus; while clause 3 of the Bill would bring about a substantial increase in the number of job-seekers registering with the employment exchanges, the number of persons who secure employment through the employment exchanges would continue to remain at the existing level of 4 to 6 lakhs per year and, therefore, a large number of the job-seekers would have to given unemployment allowance as provided in Clause 4 of the Bill.

Let us consider the cost of providing unemployment allowance as proposed in the Bill before the House. At the end of December 1980, there were 81.44 lakh educated job-seekers and 80.56 lakh uneducated job-seekers on the live registers of the employment exchanges. 18.2% of the educated job-seekers and 27.6% of the uneducated job-seekers were aged 25 and more. In other words, the number of job-seekers who would be eligible for the unemployment allowance as proposed in the Bill, would be 14.8 lakh educated job-seekers and 22.2 lakh uneducated job-seekers. The cost of paying unemployment allowance to those persons would work out to about Rs. 51.80 crores per month or Rs. 621.60 crores per annum. The cost would, in fact, be higher since the number of job-seekers registering with the exchanges would also rise substantially when the Bill comes into force and the number of persons securing employment through the employment exchanges would more or less remain at the existing level. To this should also be added the cost of running the scheme proposed in the Bill and the cost of expanding the net work of employment exchanges to cope with the likely increase in the number of job-seekers registering with the employment exchanges.

The Bill before the House, has, in an attempt to make the scheme for payment of unemployment allowance self-financing, proposed the creation of a special fund to which the beneficiaries of the unemployment allowance scheme would contribute as soon as they secure employment. May I submit, Sir, that for a proper administration of the proposed fund, it is necessary to ensure that information regarding any beneficiary

securing employment should immediately and automatically become available to the authorities of the fund. This is possible only if the employers and all those agencies engaged in promoting self employment report details of appointments and placements made by them to the Exchanges. The Bill does not provide for these powers to the Exchanges. The resources flowing into the Fund would, therefor, be much less than what could be expected from Clause 6 of the Bill. Further, given the existing level of placements being made by the Employment Exchanges, the resources flowing into the Unemployment Insurance Fund would hardly be sufficient to finance payment of unemployment allowance as proposed in the Bill.

The powers which I referred to just now, cannot also be provided in the Bill for the obvious reason that such provisions would be violative of the rights enshrined in Article 19(1) (g) of the Constitution.

The proposal in clauses 5 and 6 of the Bill, to create a special fund, would thus be either unworkable or would hardly be able to mobilise the resources required for paying unemployment allowance along the lines indicated in the Bill. In otherwords, a substantial part of the Rs. 621 crores per annum, required to pay unemployment allowance would have to be borne by Government.

The Bill before the House is therefore only a proposal to pay unemployment allowance, the cost of which has to be borne by Government. Government have already clarified on several occasions that it is not in favour of such a step since it has large financial implications and since Government would rather utilise available resources for creating jobs rather than for payment of cash doles to the unemployed. Government are devoting their attention to the reduction of unemployment and poverty, through programmes proposed in the Sixth Plan.

For instance, employment opportunities in agriculture and allied sectors, would be increased through massive irrigation programmes, improved availability of agricultural inputs, etc. The Integrated Rural Development programme has been extended to all the blocks in the country and about 1.5 crore families would be benefited during the Plan period from this programme. The National Rural Employment Programme (NREP) would provide wage employment, particularly during the slack agricultural season in all the blocks of the country. About 30 to 40 crore man-days of employment would be generated by the Programme every year. The scheme for Training Rural Youth for Self-employment (TRYSEM) would train 2 lakh rural youth every year for self-employment and assist them in setting up their own ventures. Some of the other programmes included in the Plan which would generate substantial employment opportunities are Operation Flood II and other Dairy Development Projects, Khadi and Village Industries and Handicrafts, Minimum Needs Programme, etc.

An important feature of the Plan is the decentralised strategy for manpower planning and employment generation proposed to be adopted.

The Sixth Plan also proposes a new deal for the self-employed, namely, a package of policy measures for promoting individual and group self-employment.

I would, therefore, request the Hon. Member to withdraw the Bill.

SHRI BAPUSAHEB PARULEKAR : I would see one clarification.

MR. CHAIRMAN : please be brief.

SHRI XAVIER ARAKAL : The Hon. Minister said that Government cannot afford to pay unemployment benefits. That is what the Hon. Minister said, but there are some States which are giving some unemployment benefit or the other. (*An Hon. Member Several States*) My doubt is this. The main clarification which I seek from you is this. Is the money which the State Government is giving coming from the Central Government? Is the money which they receive from the Central Government being channalised without the sanction or approval of the Central Government? (*Interruptions*) I know. That is why I am telling you. I would like to know about this, what the Central Government thinks about it.

SHRIMATI RAM DULARI SINHA : It is for the State Government. We have nothing to do. If the State Government so desires, they can do it.

SHRI BAPUSAHEB PARULEKAR : The point which I wish to make for seeking clarification from the Hon. Minister is this. She has said in her statement that creation of jobs is the only solution to this particular problem That is what she has said. In the organised sector 70 lakhs persons will get jobs. But by the time this is done, we will be adding lakhs and lakhs of unemployed Youth. So, what is the real, final solution to this problem ? Is this the, only solution or can you think of some other methods also ? This is what I would like to know.

MR. CHAIRMAN : For that, she has already replied.

SHRIMATI RAM DULARI SINHA : You should encourage them to take up such jobs. That is the only solution. You encourage them to be self-employed.

SHRI B. V. DESAI : Sir, while moving the Bill, I know what would be fate of the Bill. I know that I would be asked to withdraw it. Now I may have to withdraw it. But nonetheless I would like to impress upon the Government that this type of negative attitude is not going to pay them. I am going to withdraw it That is a different mattar.

MR. CHAIRMAN : It is not a positive attitude.

SHRI B. V. DESAI : Actually for creation of jobs, there are schemes in this world carried on by 41 countries. Let me request the Government to go into certain details and ask the officers to some home work in this regard and they can try to make out how they are running it. There are 11 States already in our country which are already giving some unemployment allowance.

SHRIMATI RAM DULARI SINHA : That I have already mentioned.

SHRI B. V. DESAI : That is true. The States are also part and parcel of our Union. We cannot say that they are States and that is all. But what I suggest is that the States and the Centre should come forward together and pool their energy and their intelligence and find out some solution for this. After all there are about 15 crores of unemployed in our country. If we do not find a solution for this problem now, I think it is going to engulf the entire country and you and I may not able to sit here like this. The unemployment problem is increasing leaps and bounds Therefore while withdrawing the Bill, I would like to impress upon the Government to ask the officials concerned to do some

home work because of linking of insurance with the unemployment allowance is very essential. It may not be possible to give the entire money which we require but at least partial payment will be there. Why do you say that is different and this is different ? You can link both. Now, the insurance business can be done not only by the L. I C. but it can be spread out throughout the world. So, the other countries will also share our burden. I would again impress upon the Government to start some work in this regard, that is, unemloyment allowance linked with insurance, That will solve the problem. Under the Constitution, we cannot make it a basic right but the Constitution says that every able bodied person is entitled to work. We have to provide them work. On the other hand, if we make a start in this regard, definitely we are going to solve the problem. I would again request the Government to reconsider my Bill and start a scheme in some other manner.

SHRIMATI RAM DULARI SINHA : I have already explained that I value the suggestions of the Members and value more the suggestions of the mover of the Bill and so I would request the Hon. Member to come to me and have a discussion at length and then we will see what we could do.

SHRI B. V. DESAI : I welcome the Hon. Minister's suggestion.

MR. CHAIRMAN : The Hon. Member may now withdraw his Bill.

SHRI B. V DESAI : I beg to move for leave of the House to withdraw the Bill to provide employment to all citizens of not less than 25 years of age. payment of unemployment allowance and for unemployment insurance scheme.

MR CHAIRMAN : The question is.

"That leave be granted to withdraw the Bill to provide employment to all citizens of not less than 25 years of age, payment of unemployment allowance and for unemployment insurance scheme."

The motion was adopted.

SHRI B. V. DESAI : Sir, I withdraw the Bill.

17.45 hrs.

Unemployment Relief (Age Bar Exemption and Other Amenities) Bill

SHRIMATI GEETA MUKHERJEE (PANSKURA) Sir, I beg to move*

"that the Bill to provide unemployment relief, age bar exemption, exemption from application fee to apply for jobs and various other amenities to the registered unemployed, be taken into consideration."

Sir, I am aware that a cat will never produce a tiger and that the capitalist system will never do away with unemployment. I am at least not so naive as to imagine that. That is why the purpose of my Bill here is very limited. I have not proposed even some urgent relief for all the unemployed youth knowing fully well that that is absolutely impossible for a country following the capitalist path. That is why I would particularly request the Minister in-charge of Labour and Employment to go through my Bill seriously and to see that really there

*Moved with the recommendation of the President.